The Suppression of Immoral Traffic in

SHRI DIPEN GHOSH: We have done it. He gave notice.

SHRI VISHVAJIT PRITHVIJIT SINGH; No, no,...

MR. DEPUTY CHAIRMAN: I have already given my ruling. Pleas© sit dewn.

SHRI SATYA PRAKASH MALAVIYA; Point of order...

MR. DEPUTY CHAIRMAN: I have given my ruling. No point of order...

SHRI SATYA PRAKASH MALAVIYA; How can you give a ruling unless you hear us?

MR. DEPUTY CHAIRMAN: I am not giving a ruling on what he is going to say. What I said was I had already given my ruling on the point he had raised... (Interruptions) Now please listen to me. I am on my legs. I am going to say something else. Mr. Kushawaha wanted to raise this matter as a Special Mention but the Chairman had not allowed the Special Mention. If the Member has got an allegation to make against a member of the Cabinet, he 6hould write to the Chairman saying 1 want to raise a serious objection about a particular Minister f_{0r} a particular action, on which naturally the Chairman will...

SHRI SATYA PRAKASH MALAVIYA:

Again on a point of order. He is not a member of the Cabinet. He is a member of the Council of Minister only. Your ruling was about a member of the Cabinet.

MR. DEPUTY CHAIRMAN: It is applicable to the members of the Council of Ministers also. (*Interruption*).

श्री शरद यादव (उत्तर प्रदेश) : इस प्रक्त को लोक सभा में उठाया जा चका है...आप मेरी बात सुनिए।

MR. DEPUTY CHAIRMAN: No more discussion on this. Now, Mrs. Alva to move the Bill for consideration. Yes, Mrs. Alva. (*Interruptions*).

THE SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS (AMENDMENT) BILL, 1986

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA) Sir, I beg to move;

"That the Bill further to amend the Suppression of Immoral Tame in Women and Girls Act, 1956 be taken into consideration."

श्री शरद यादव (उत्तर प्रदेश) : यह हाउस नहीं चलेगा (व्यवधान) हम भ्रष्टाचार रोकना चाहते हैं...

श्री शरह यादव : श्रापको मेरी वात सुनर्ना पड़ेगी...(व्यवधान)

श्री राम नरेश क्शवाहा (उत्त प्रदेश): मंत्रिमंडल के सदस्य और साधारणर सदस्यों में कापको फर्क करना पड़ेगा...

MR. DEPUTY CHAIRMAN: Nothing of what he says will go on record. (*Interruptions*). Nothring will go on record.

SHRI SHARAD VADAV:*

श्री राम नरेश कृशवाहा : आपने मेरी बात नहीं सुनी । इसलिए मैं सदन से वाकशाउट करता हूं।

[At this stage, the hon. Member left the Chamber.]

श्री शरद यादव : आपको मेरो बात सुननी पड़ेगी ।... (ब्यवधान)

MR. DEPUTY CHAIRMAN: It is not possible. I have already ruled i* out. (*Interruptions*). Nothing will go on record.

*Not recorded as ordered by the Chair.

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SHRIMATI MARGARET ALVA . Sir, the exploitation of women and girls... (Interruptions).. for the purpose of prostitution.. (.Interruptions).

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : श्रोमन, श्रापन् हमारी बात नहीं सनी, इसलिए मैं सदन से वाक आउट करता हं।

[At this stage, the hon. Member left the Chamber1

MR. DEPUTY CHAIRMAN: Yadav, if it is a new point, I will listen to it. If it is an old point on which I have already gven the ruling, I cannot listen and there is no point in listening.

श्री शरद यादव : मैं भी सदन से वाक भाउट करता है।

[At this stage, the hon. Member left the Chamber]

SHRIMATI MARGARET ALVA; Sir, the exploitation of women and girls for the purpose of prostitution____(Interrupt tions).

SHRIMATI KANAK MUKHERIEE (West Bengal): Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: Just wait, Mrs. Alva. Mrs. Mukherjee is on a point of order. What is your point of order, Mrs. Mukherjee?

SHRIMATI KANAK MUKHERJEE: Sir, Just only one point I want to make. This is a very important Bill.

MR. DEPUTY CHAIRMAN: Let her first move the Bill for consideration.

SHRIMATI KANAK MUKHERJEE: Sir, this is an important Bill. (Interruptions).

MR. DEPUTY CHAIRMAN: Are you objecting to her moving itself?

SHRIMATI KANAK MUKHERJEE: No. Sir, I am not objecting t_0 her moving the Bill. Excuse me. Sir, for just a minute. remember that this Act

was passed in 1956. Before that, there were women's movements and movements by social organisations for this and we were all involved in this movement for this progressive legislation. Now the Government wants to make further amendments to it. It is a very good proposal. But we want the opinion of women's organisations, social workers, and others on this. I request the Government not to introduce it now but to put it in a Select Committee and give us time to take opinion on that

MR. DEPUTY CHAIRMAN; Please sit down. The hon. Member has the right to move any amendment after the Minister moves the Bill. Mrs. Alva.

SHRIMATI MARGARET ALVA: Sir, it has already been introduced; I am not introducing it now.

The exploitation of women and girls for the purpose of prostitution is an obnoxious feature of crime against them. The problem of prostitution in its commercialised form has evoked a serious concern in various official and non-official forums. Though prostitution has persisted since time immorial, it has all through been con-sidered an evil that wrecks the very foundations of the family and the community as basic units of human society. In a poor country, deprivation, destitution and neglect are found to have been closely associated with this vice. What is most disturbing is the organised racketeering in the sexual abuse of innocent children and young women in the trade of prostitution. Moreover-with socio-cultural and economic changes the problem of immoral traffic seems to have acquired increasingly clandestine forms. Tn this context. State intervention is deemed imperative in counteracting such blatant forms of exploitation as tend to degrade the status of a human being to mere commodity sold and purchased to satisfy the lust of others.

In India, prostitution in its commercialised from, as an organised means of living, has been prohibited by the Suppression of Immoral Traffic in Women and Girls Act, 1956, as amended in 1978. The

Act was enacted by Parliament in pursuance of the International Convention signed at New York on the 9th day of May, 1950. It supplements the provisions of the substantive law against kidnapping, abduction, seduction and wrongful restraint of women and girls. The Act provides a framework for penal action against those responsible for the abuse and exploitation of women for the purposes of prostitution care, protection and rehobilitation of those rescued from the trade and inhibition of prostitution in a public place or any area specified as such. The enactment extends to the whole of India.

Despite the amendment of the Act in 1978. it is generally felt that the enforcement thereof is not effective enought to deal with the problem of immoral traffic in all i1« dimensions. A number of individuals, advocacy groups and voluntary organisations working for women have been urging upon the Government to enlarge the scope of the Act, to make penal provisions more stringent, and to provide for certain minimum standards for correctional treatment and rehabilitation of the victims. In view of this and the several and lacunae noticed in conceptualisation of the Act and the growing commercialisation of the flesh, trade in different parts of the world, having its repercussions on the Indian situation, the present amendments are being moved. The use of boys as well as girls for purposes of prostitution is rampant in many luxurious as well as smaller hotels and guest houses m our metropolitan cifites.

In view of the aforementioned poii'ion, it is proposed that the scope of the Suppression of Immoral Traffic in Women and Girls Act. 1956, as amended in 1978, be widened to cover all persons, whether male or female, who are exploited sexually for commercial purposes.

It is also a matter of shame and sorrow that children of tender age, of both sexes are increasingly being used and inducted into the profession. The proposed Bill seeks to come down with a heavy hand on the perpetrators of tender age. For the first time, the Bill sees to give differential

punishment to offenders of crimes against victims based upon their age. Earlier, the Act denned 'girls' as females who have not crossed the age of 21 and denned 'women' as females who have completed the age of 21. However, punishment in respect of 'all offences was uniform in both cases. But, now in the Amending Bill, we have sought to define three categories of victims. A child has been defined as a person who has not completed the age of 16 years, a minor defined as a person who has completed the age of 16 but not yet completed the age of 18 and a major defined as a person who has completed the age of 18 years. We have provided for more stringent punishment in the case of children and Minors. As I have already stated, the Bill seeks to punish offences committed in respect of both women as well as men. This is Path-breaking event in the history of legislation in moral trafficking and seeks to recognise realities which govern this sordid world of crime and exploitation.

The Bill seeks to appoint special Police Officers called Trafficking Police Officers with powers in relation to the whole coun try- The ramifications of the flesh trade, as we all know, generaly cover more than one. State and often involve several States. These Special Police Officers. is hoped, will expedite investigation of such offences. We have also provided for exemplary action to be taken in cases of astablishments such as hotels where trafficking offences take place. The licence $_{0}f$ hotels are liable cancelled in case of crimes children against committed minors in the premises of the hotels. In the case of other victims, the licences can be suspended.

The Bill also seeks to include certain presumptions. It will have the effect of punishing offences on the basis of these presumptions. On $_{\rm c}$ of the presumptions in the Bill is that wherever a child as found i $_{\rm n}$ brothel with any person, it shall he presumed that the person has committed an offence under this Section. The Bill als $_{\rm 0}$ provides for medical examination by a registered medical practitioner of persons who are recovered from

[Shnmati Margaret Alva] the premises of a brothel. The medical examination will seek to determine the age of the person, the extent of injury suffered as a result of sexual abuse and the presence of any disease sexually transmitted.

The Bill further provides that Women police Officers will accompany the Special Police Officers during the search. When no Women Police Officer is available, a wonfan member _{0I a} recognised welfare association or an institution would have to be included in the raiding party.

Seduction of a person in custody will now receive enhanced punishment. Section 17(a) is being added to safeguard the interests of persons rescued under Section 16, the Magisted being required, before making an order for handing over the custody of the rescued person to a parent Or a guardian, to have an inquiry made by » recognised welfare institution or organisation as to the capacity of that person or his or her genuineness to look 'after that person.

Some provisions which have now been included, will strengthen the hands not only of the law, but also of women and other groups to help avoid this, shall I say, menace which has existed perhaps from times immemorial. Sir, I commend the Bill to the House

The question was proposed.

SHRT K. MOHANAN (Kerala): Sir, it is a social legislation and I do not want to oppose this Bill. But I would like to register my strong protest against the way in which the Government is dealing with such important and sensitive legislations. The Government is considering this Parliament as a private property of the ruling party and the Government because they have majority in the House.

Sir, you know that this important Bill has been introduced in the House only yesterday even without the consent of the Business Advisory Committee. They have never mentioned in the Business Advisory Committee that such an important legislation I do hope is coming. mv

comrades on the other side will also agree with me (Interruptions) Comrades mean my colleagues in the House, of course.

Sir, I do agree with the Minister that this will strengthen the scope of the Act, and we are proposing more stringent punishment against those offenders, and all these things are there. In spirit, Sir, I am supporting this Bill. But, I am. sorry, Sir, in letter I cannot support it because I did not get any time to go through this Bill and suggest any amendments or anything to this. Sir, prostitution and exploitation of sex is an unavoidable evil of the capitalist society. You cannot suppress it or You cannot avoid this evil by simply making legislation*. From 1952 onwards, you are making legislations, and you will come with amendment after amendment. But, this is a social evil! This is not a symptom. This is only a symptom of the social system of our country, the capitalist system of our country. So, Sir, what I am saying is that I am supporting the Bill in spirit, but T am sorry, I am not in a position to go into the details of this Bill in its letters. Even though the Bill is very important, that last amendment was in 1978. After 1978, nearly eight years have elapsed. We have been waiting for all these eight years. So, I request the hon. Minister to wait for two more months. Sir, I did not get time to send my amendment in writing, So orally I am moving my amendment to refer this Bill to a Joint Select Committee with a special instruction to submit their report on the first day of the next session. Otherwise, Sir, hasty lecislations will never help and it U an abuse of the parliamentary system itself. Kindly accept my request. You have introduced the Bill only yesterday and today mornine you as us to participate in the discussion without even going through the Bill. And you are denying us the right as Members of Parliament to suggest amendments and to study the background. By askiim us to participate in the discussion in a hasty manner, yon are denying our rights as Members of Parliament. That is why T earnestly request you to refer this to a Joint Select Committee. I support this Bill in spirit. But when we are

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are passing a legislation, as responsible Members of this Parliament, as a responsible body of this country, we have to take pains on these matters. So, I again request the hon. Minister to refer this Bill to a Joint Select Committee for a minimum time up to the next session, with a special instruction to submit their report on the first day of the next session. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Mr. Vishyjit Prithvijit Singh.

SHRI M. A. BABY (Kerala): Sir, I want to seek a clarification.

MR. DEPUTY CHAIRMAN.- Just a minute.

SHRI K. MOHANAN: Sir, orally I have moved my amendment. I want to know the reaction of the Minister because we did not get time to send it in writing.

SHRI NIRMAL CHATTERJEE (West Bengal): Sir. there was no mention of this item in the List of Business for today which was given to us yesterday. Only in today's revised list of business we have got this.

SHRI K. MOHANAN: Sir, this is an abuse of the House. (Interruptions)

SHRI M. A. BABY: Mr. Deputy Chairman, Sir, my colleague has just now spoken about the hastiness with which the Government has brought forward this Bill. I would like to know whether the Government has been prompted into this hasty actio.n because of the reports that they might have seen appearing in the 'Illustrated Weekly' magazine regarding the Chief Minister of Orissa. Is it after reading those reports that the Government have come hastily with this Bill If it is so... (*Interruptions*).

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Sir, I am not yieding. You have called my name to speak. (Interruptions).

SHRIMATI MARGARET ALVA: I can only tell the hon. Member that he seems to be rather ignorant of the in ternational conventions governing

suppression of immoral traffic, which has itself been amended a few months ago to make it cover both men and women. He seems to be behind lime on this information.

SHRI M. A. BABY: Sir, the reports in the 'Illustrated Weekly' might have motivated the Government to come hastily with this legislation. I do not know whether this is going to be given retrospective effect. Then we shall discuss that also. (Interruptions).

MR. DEPUTY CHAIRMAN: Please sit down, I have called Mr. Vishvjit Prithvijit Singh. When the turn of your party comes, you can speak at that time and not now.

SHRI VISHVJIT PRITHVIJIT: SINGH: Mr. Deputy Chairman, Sir, this Bill was brought in vesterday. The Bill was introduced yesterday by the hon. Minister. No Member raised any objection to discussing it today. Since there were only two days left, business has to be adjusted accordingly. It has to be done. We are all capable of bearing with such matters especially towards the end of the session when we know the kind of pressures that are there on the Government.

SHRI NIRMAL CHATTERJEE; The Business Advisory Committee listed all the items according to their perception about which should have to be taken up this week. It was not mentioned. That is why the difficulty. The introduction was permitted but that it would come up for a discussion in this session was never indicated.

SHRI K. MOHANAN: We are not opposing the Bill. But what we want is that some time should have been given to us to go through it, to study it.

SHRI VISHVJTT **PRITHVIJIT** SINGH; I can understand your sentiments. But, may I now proceed with the Bill. I believe that this House ought to be unanimous in supporting this measure. This is a measure which was long overdue. The original Act was not stringent enought. We know that not only in India but all over the world there has been discrimination against women. There are still countries

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[Shri Vishvjit Prithvijit Singh] in this world where woman do not even have a vote. There are still countries in this world where are bought and sold as slaves. women There are still certain areas in this country, what to talk of other countries, where women are treated no better than cattle. ignorance, this attitude of total discrimination. this attitude of male chauvinism which we have to fight against. It is because of that atitude that prostitution exists, it is because of sociological reasons, it is because of psyshological reasons, it is also because of economic reasons that prostitution exists. The poverty, as that hon. Minister has in her introduction just now, in her resume, as she asked for the Bill to be considered, has a book which has become a landmark. It is written* by Simone De Beauvoir. It is called a Second Sex. She deals with There is a complete chapter prostitution. devoted to prostitution. I am going to quote portions of it. She says:

"In prostitution, male desire can bo satisfied on matter what object, such desire being specific but not individua lised as t₀ object ----- So long as the prostitute is denied the rights of a person she sums up all the forms of feminine slavery at once. It is native to wondtr what motive drives women to prostitution; today we no longer accept Lombroso's theory that lump? prostitutes and criminals together and sees degenerates in both.... No fatal hereditary factor, no physiological defect weights upon them. The truth is that in a world where misery and unemployment prevail there will be people to enter any profession that is open."

"It is not their moral and psychological situation that makes the prostitutes' lot hard to bear. It is their material condition that is most often deplorable. Exploited by their pimps and heir madams, they live in a state of insecurty, i and three-fourths of them are penniless. After five years of the life, about seventy-five per cent have syphilis, according to doctors who have inspected thousands. Inexperienced minors, for

example, are fearfully susceptible infection; twenty-five per cent should be operated on as a result of gonorrhoea! One in twenty complications. tuberculosis; sixty per cent become coholics or drug addicts; forty per cent die before the age of forty. It must be added that in spite of precautions, now and then they become pregnant and that they operate on themselves, gen-earlly under bad conditions. Common prostitution is a miserable occupation in which woman, exploited sexually and economically. subjected arbitrarily to the police, to a humiliating medical supervision, to the canprices of the customers, and doomed to infection and disease, to misery, i_c truly abased to the level of a thing".

It is this abasement to the level of a things, to the level of an object, when any human being is and made into an object. dehumanised that attitude which we have to combat against. It ii the nomenclature of the previous Act, the very nomenclature of the previous Act where we were talking in terms of women and girls. That itself is dehumanising. When prostitution as the hoa. Minister has stated, is practised even on bovs and men. I do not see any reason why we could not use the word 'person'. That is why, now the word has been brought in and the entire 'person' nomeitcl*-ture of the Act has been changed. The entire attitude of the Government changed. And why has the attitude changed? It is because in the previous Act, we called it 'The Suppression of immoral Traffic on Women and Girls'. We are now coing to call 'Prevention of Immoral Traffic'. Suppression is on something which is there. accept the factum of the crime being present and we say we are going to suppress it-Prevention is, when we say, we are not going! to allow it to take place. We do not allow it to take place in the first instance. There is no question of suppression because we will have prevention. I congratulate the hon-Minister for this wonderful measure which is coming. This is a measure which is going to have a salutary effect. Prostitution appeals to the baser instincts of man. It is the

baser instincts of man which have created this kind of a situation. On derepresen-tation of women, out entire attitude of our society is generated to dehumanising women. The hon. Minister has not brought in the Bill today on the obscene representation of women. Has it been introduced? Well, I hope it will come up soon. It is because of the effects of those lands of lascivious advertisements, that kind of literature, that kind of hoarding which create a situation where a woman is considered, is dehumanised, debased and considered as an object. It is that creation of an attitude of man of creating woman into an object which creates the further ramification of encouraging prostitution by itself.

I am very glad that this Bill has been introduced today. It is because just yesterday, the new 20-point programme has been announced, and one of the major measures in that programme is equality for women

- (1) Raise the status of women;
- (2) Enhance awareness of the problem? of women;
- (3) Create mass consciousness about women's rights;
- (4) Implement a national programme of training and employment for women;
- (5| Enable women to participate with equality in socioeconomic development and nation-building; and
- (6) Roust public opinion against dowry and ensure ecective implementation anti-dowry legislation.

This has now been enshrined in the twentypoint programme. It is but apt that immediately after the introduction of the restructured twenty point programme, this Bitt is talton up for consideration. This is the first major measure to be brought forward¹. immediately after the introduction of the twenty-point programme, restructured programme.

Sir, we have a dichotomy in our thinking. We have double-standards. There is a dichotomy in our thinking, when we see our mothers. our sisters and our

daughters, we consider them as somebody pure, as Goddesses. But when we see other women, we look at them as objects of desire and objects of lust. It is this dichotomy which needs to be removed and to a large extent it will be removed by the penal provisions in the Bill which has been brought forward. It is this dichotomy which Shrimati Indira Gandhi referred to when she made a speech in Bombay on June 26, 1966; she said;

"In few countries do women hold higher position in politics and public life than in India. But this should not us to think that the old inequalities and disabilities from which the women of India have suffered have all ended. Ours is a country in which oppositions and contradictions thrive, and nowhere is this more so than as regards women. If we have women who are among the most progressive in the world, we also have women who are among the most backward. In law, all discrimination between man and women has been abolished. Yet. we all know the social and economic hardships whichi OUT women suffer in addition to the general hardships which any individual suffers in a society so poor and still so Jargely mediaval as ours.

In the countries where women had to fight for their rights, it had been easier for men to finally accept the fact of women's emancipation. In India in spite of the fact that the emancipation of women has released powerful social forcfes, nonaccleptance of equality of women on the part of men is a great hurdle. Another hurdle is the old ideal of a silently suffering Sita which remains at the back of the mind of even a liberated Indian woman."

Sir, as I said, it is this dichotomy which is the cause of many problems. There is a dichotomy in our thinking. In our attitude. We have double-standards. The Bill seeks to change all this. This Bill is the first of its kind to reflect this change in attitude. We have an attiude. We have a history. We have a tradition of reverring our women. We have a tradition where we refer to our country in the feminine gender. We refer to India

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as Bhaiat Mata, as Mother India. We refer Mi our country, our nation, in the femine gender. But in the streets, we s<-"e the squalour and the degrading sight of our w >men being abused in prostitution.

Nott,, Sir, I would like to refer to the clauses, In Clauses 2 and 3 as I said, the change in attitude is shown by the fact we are changing the nomenclature where we refer to prevention rather than suppression. Clause 5 talkes about prostitution. It says: "(a) in clause (a) for the words "of prostitution" the words "of sexual exploitation or abuse'* shall be substituted. This is a welcome amendment. We have defined what is prostitution. In the original Act, it was not clear. The provision in the original Act is "Prtlrtitution means the act of a female offering her body for promiscuous sexual intercourse for hire, whether in money or in land, and whether offered immediately or otherwise, and the expression 'prostitute' shall be construed accordingly.** This again was a dehumanising provision, this again was a denigrating provision, which is now sought to be changed by this Bill. We are now talking in terms of sexual exploitation or abuse'. For clause (f) in section 2, the following is proposed to be substituted which says "prostitution means the sexual exploitation or abuse of person;! for commercial pumoses. and the expression 'prostitute' shall be construed accordingly". A* the hon. Minister has pointed out. it refers to 'persons' and for the first time we are bringing in men and bovs within the purview of the Act. In clause V of this Bill the penalty is sought to b- ifmhanced. In the old Act 'he n?m!tv wa^ less. It has now been made 7—10 tears. This is what is important.

Coming to clause 8 again the earlier provision was for a penalty of one to two years -with a fine of Rs. 2000. On a 6ubsequ«ot offence the fine was two to five yealfs plus Rs. 2000 fine. This is now made regorous. In the case of a child it has been made more rigorous. Even otherwise, it is now five to seven years. There is an important provision about the offence committed against the 'will'. This is important. The amendment in clause 8 says:

"shall be punishable on conviction with rigorous imprisonment for a term of not less than three years and not more than seven years and also with fine which may extend to two thousand rupees, and if any offence under this subsection is committed against the will.

The most important point is against the 'will' of any person.

"Of any person the punishment of imprisonment for a term of seven years shall extend to imprisonmeit for a term of fourteen years;

Provided that if the person in respect of whom an offence committed under this sub-section.

- (i) is a child, the punishment provided under this sub-section shall extend to rigorous imprisonment for a term of not less than seven years but may extend to life; and
- (ii) is a minor, the punishment provided under this sub-section shall extend to rigorous imprisonment ft>r a term of not less than seven years and not more than fourteen years."

It is sought to be made stringent. As the hon. Minister has pointed out, this Bill seeks to differentiate between offences committed on adults, offences committed on minors and offences committed on children. Furthermore, it seeks to differentiate between offences committed of free will and offences committed against the Person's will. That is most important and the amendment is welcome from that point of view.

Again in clause 9 the provision has been made more stringent. Earlier the provision was one to two years plus Rs. 2000 fine. On a second conviction two to five years plus Rs. 2000 fine. Now it has been made from seven years to life plus a fine. And there is a new sub-section which has been added for protection of the children. The onus of proof has been put upon the person who is found with a child in a brothel or even a child or minor found in an area which is raised by the authorities. it says:

"Where any person i_s found with a chUd i_n a brothel it shall b_e presumed, unless the contrary i_s proved, that he has committed an offence under subsection (1).

Where a child or minor found in a brothel, is, o_n medical examination, detected to have been sexually abused, it shall be presumed, unless the contrary is proved, that the child or minor has been detained for purposes of prostitution or, as the case may be, has been sexually exploited for commercial purposes."

This again is a provision where the onus of proof has been Put upon the person who is caught, the person who is found. There was too much of gullible in the past that I was not involved. Now the proof has been put on them. This is specially to protect the interest of tho minors and children. We have found that the exploitation of children and minors is growing day by day in this country. No matter where you go, whether it is Calcutta, Bombay, Delhi or even the smaller cities or towns of this country, you find that the children are the easiest fo exploit. Children are kidnapped and put into the brothels and all kinds of things are happening against to the boys and girls.

The provision made 'n clause 10 is again welcome. If a child or a minor is found in a brothel, the brothel keeper is also subjected to the same penal provisions, to the sfame punishment as was being given to the person who "has committed the offence. The brothel keeper also suffers the same thing. The idea is to get *to* the whole gamut, not to punish just one person but to punish the entire group o'f people involved in the' trade so that it can become! 1 p.m. unprofitable for them they realise the dangers and stay away from it.

I teve a little problem only with clause 11. My problem is i_n the reverse. As the hon. Minister will probably be aware, in the original Act the punishment to women, if they solicit for customers as prostitutes, was 6 months to one year.

Now for a man, it is provided that the punishment will be 7 days to 3 months. It is stated:

"Provided that where an offence under this section is committed by a man, he shall be punishable with imprisonment for a period $_0$ f not less than seven day $_s$ but which may extend to three months."

Now this is a provision which is discriminatory. It discriminates against the very object of the Act. I would urge upon the hon. Minister to kindly see whether something Can be done about this.

Then coming to clause 12, it is a very very important clause. It deals with people are looking after children as guardians of the children. It is very important for the guardians of children or guardians of women to see that they protect the interests of those who are under their who are their wards. When they care. themselves will become the exploiters of that innocence which they are seeking to protect, which they are empowered under law to protect, then they -are the ones who are to be prosecuted with great stringency In the earlier Act, the provision was for punishment for one to three years with a fine of Rs. 1000. Now this has been increased to seven years to life im>-prisonment plus a fine. For this reprehensible crime, I think this is a just punishment. People ought to be punished categorically if they do any such thing.

In clause 13, sections 10 and 12 lare sought to be omitted. In the old Act, provision had been made for parole for good behaviour. There is no question of good behaviour in prison of those people who have committed acts so reprehensible as to be convicted under the provisions of this Act. It is very right that the hon. Minister has chosen to omit those clauses and see to it that they serve their full prison sentence.

Clause 16 has been made comprehensive. I would like to quote two sub-sections which, according to me, are very important. Sub-Section 5A says;

[Shri Vishvajit Prithvijit Singh]

"Any person who is produced before a magistrate under sub-section (5), shall be examined by a registered medical practitioner for the purposes of determination of the age of such person, or 'for the detection of any injuries as 'a result of sexual abuse or for the presence of any sexually transmitted disease".

This is a very important provision. In the previous Act, n_0 such medical examination was provided for and lots of problems would arise. This is also to find out whether minors are involved (*Time bell rings*). Just two minutues more, Sir.

In Clause 16, sub-section 6A says:

"The special police officer or the trafficking police officer, as the case may be, making $_a$ search under this section shall be accompanied by at least two women police officers, and where any woman or girl removed under sub-section (4) is required t_0 be interrogated, it shall be done by a woman police officer and if no woman police officer is available, the interrogation shall be done only i_n the presence of a lady member of a recognised welfare institution of organisation."

Then it defines what is a "recognised welfare institution or organisation" and says it means such institution or organisation as may be recognised in this behalf by the State Government. I will come to that later. But this is a very good provision because again we find that even the guardians of law and order, even the guardians of peace, even the guardians of our morality turn round and they themselves become oppressors. The nexus between the criminals and the *police and the prostitutes and madams are too well known to be described here, and it is to stop that, to see that they are not exploited by them that this provision has been put in. I am very glad that the hon. Minister has done that.

Clauses 18, 19 and 20 talk about the recognised institution. I think the nomenclature is slightly wrong. The sections are wrong. There is some problem there. I

am referring to section 18 of the pincipal Act

There are some clauses which deal with wh'at is called a recognised institution. Here * would point out about the care of minors t₀ be sent to particular institutions or women to be sent to particular institutions. The Minister has stated in his introductory speech that this is to provide for minimum standards or rehabilitation and care. I have a problem there because when you define a recognised institution as that which is recognised by the State Government, you put the onus of the proof of capability of that institution to rehabilitate and care, of those minimum standards, on to the State Government. And our experience is very bad in this case. The homes for little children, even the one in Delhi, we have seen. Even young boys have escaped from that home, and some of them wanted to commit suicide because fney were kept in such horrible conditions. Do you want that these children should be sent to such institutions? I would request that at the time of framing the rules to see that proper standards are maintained and proper criteria 'are laid down so that we do not have this problem of only those institutions being there which are recognised by the State Government I mean, there may be cases of institutions which are being run by social organisations which are not recognised by the State Government and yet doing very well. It is up to your Ministry to see that such things do not happen.

I am quite sure ¹hat now, with the introduction of this Act, with the stringent penal provisions of this Act, the entire prostitution trade j_n this country has **been** given a warning, has been told, "Now we will brook no nonsense from you. We will not tolerate anything. Everybody who is involved from the madams to the princes, to the procurers, to the suppliers, to the customers, is going to be covered by this Act with very harsh, stringent punishments, salutary punishments No bail, no parole. You will b_e in jail for life and will pay huge fines."

I am sure this is a warning for even the institutions like the 5-star hotels. I

know toe amount of prostitution that takes place in the 5 star hotels. Even the 5-star hotels have become dens of prostitution. They call them by the name of Liaison Officers, by the name of various kinds of Public Relations Officers. But they are also of the same category. Because they have more money you say that they are not prostitutes and that only those who are poor, who take small amounts of money are prostitutes. Everybody who is involved m this trade from top to bottom is a prostitute. This Act provides for closure of such hotels, for suspension of licence for

three months, and finally for closure of the

hotel if a minor is found there. I will be glad

to see this action being taken, if and when it is

taken, at the earliest possible time.

I am quite sur_e that we will now be able to fight prostitution with these safeguards, with these povisions This is the first time th'at with th_e help of the Government ₀f India we would b_e able to fight prostitution, we would be able to nip it in the bud. As its nomenclature has shown us, this Act will truly prove to be preventive rather than suppressive. It will properly prevent this evil

Thank you. Sir.

SHRI V. RAMANATHAN (Timal Nadu); I am very glad to welcome this Bill. I support it for many reasons. Its first welcome feature is, 'as stated in the Statement of Objects and Reasons, that it covers male as well as female. Secondly, this is a long-awaited Bill to eradicate this evil. For a long time the required emphasis on jt had not been given thinking that rhat was a trade between individuals fend had been in existence from time immemorial. But now the Government has come forward with this amendment Bill to completely prevent it and solve the social problem.

This immoral trafficking is due to many reasons, but its main reasons are poverty, illiteracy, peculiar social conditions and social frustrations. My learned friend who spoke before me argued that by stringent punishment we can eradicate this evil. I humbly submit only by he'avy and stringent punishments we cannot eradicate

this evil. There are certain causes for this social evil. These must first be identified. On. of its main reason is poverty. My learned friend said that even in Five Star hotels this evil exists. Without going into much detail I would only say the main cause for it is also the prevalence oi poverty in plenty Illiteracy is another reason for it. Literates may not like to get involved in this social evil. Therefore, in order to eradicate this evil, we have first to eradicate povety and illiteracy. So, in order to bring about this social reform we have to make the people realise what this evil is and why it is not t₀ b_e proceeded with. Besides there are certain social frustrations There are also causes for this type of offence. Unless the culprits mend themselves, it is difficult to eradicate the crimes. We must make the culprits to mend themselves. That is the main thing.

Periy'ar Ramaswamy, the social reformist, who came from the South fought all a'ong for the eradication of this evil. He was a person who started this social reform forty to fifty years ago. At that time Devdasi system was prevalent in Tamil Nadu. He fought throughout his life ^ eradicate this evil. He started a social reforms movement whereby there was a feeling of respect for the women and the women themselves realise their selfrespect. In this way he made an all-out effort to eradicate the Devdasi system from Tamil Nadu He made propo-ganda from vilfage to village and the community which was considered to be prostitute because of this was brought to light and took a" steps to improve their social conditions.

Sir, I would suggest that employment opportunities must be given t_0 such ladies enabling them to earn their livelihood themselves and to get out of this evil. Besides they must be given property rights.

While referring to the 20-point programme, my learned friend tried to show how women's rights are being evolved. Even in the restructured 20-point programme presented in the other House & does not contain equal property right, for women aiso Take for example, the Gov-

[Shri V. Ramanathan]

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ernment of Andhra Pradesh it has enacted a statute that women in the State of Andhra Pradesh will get equal right in the property. That is not here in this Bill. Sometimes social tension in the families leads to dowry deaths. If this law is suitably amended or liberalised, then, this sort of thing can be prevented. I feel the Dowry Prohibition law should be strictly enforced to avoid these offences. Those who want to preserve their old system and who do not want to come out of the religious fanaticism are mainly responsible for this type of (frustration, A person in the family when he is unable to take a decision because of social pressure or social backing woman goes out of the family and leads to this type of offences. Unless these measures are taken we cannot prevent these offences. Till this system Prevails the social order cannot be changed. So I request the Minister to, take note of these suggestions and unless it is amended, we cannot implement this Bill successfully as we are envisaging,

Furthe_r I request the Minister to reconsider the question ₀f removal of section 10 which relates to release on probation of good conduct or after due admonition and of section 12, security for good behaviour from habitual offenders. If some people knowingly or unknowingly entangle themselves in these offences, they must be given an opportunity to cor_rect themselves. Therefore, I request the Minister not to remove these sections 10 and 12 from the Bill completely, if these sections are there, then, I think, it should be a very good Bill which will bring a social order and will help to form a good society. With these few words, i conclude, Thank you.

SHRI H. HANUMANTHAPPA (Karnataka): Mr. Deputy Chairman, Sir, while I stand to support the Bill brought forward by the hon. Minister, I also take this opportunity to compliment her for salvaging "SITA" a puranic woman. Unfortunately STTA's name was given to the Suppression of Immoral Traffic Act. I am happy that Mrs Margaret Alva being a lady herself has been! kind enough on STTA to salvage her by

removing the nomenclature of the Adt itself and making it Immoral Traffic (Prevention) Act. I am happy that at least SITA is saved by this amendment.

Women and Girls

(Amdt.) Bill. 1986

Sir, being a Minister for Women and Child Development, I do not think that she herself is trappy in moving this Bill because her portfolio does not take care of this Bill. In fact, she herself said that the changing scenario of the socio-economic conditions in the country has given rise to such immoral acts. When she hag come to that conclusion that the changing scenario is responsible for alarming increase in these acts, these crimes, she herself feels that this 's a very inadequate Bill and this is not a Bill which will take care of all those things that have come to light. Sir, what are the reasons today for the suppression of the immoral trafficking? We have to attack on those reasons if it is going to be really a preventive Act. When I went through the Bill, I found that it is only when you bring the accused there is the punishment clause. Where is the clause for prevention? If it is to be preventive measure, then we will have to attack the reasons, the causes for immoral traffic. Sir, many friends have said that there are So many reasons, the first on is the poverty. We see, day in and day out that the girls are being sold Sir, coming from the South, the hon. Minister knows that the oil countries kings come here, negotiate and marry girls and take them and finally they drop them out. What is the measure that we are taking for these drop outs? Who are these people that are being used for this immoral traffic? What is the action that you are taking for the divorced women and the rape victims? What' is the alternative that you have made for them? When once for various reasons, may be for the crimes that are increasing and may be due to the social structure, if some unfortunate girl | raped, she is neither accepted by the society nor accepted by the parents nor anybody is there to marry her. Then what is it that we have done? I think, this Bill should have covered all these things also, then only. it would have been a comprehensive Bin and it would have given more powers to the administration to take care of the»

incidents so that these incidents could be prevented. Then only it would have become a preventive act and added to this, are the religious customs 'and the- superstitions Sir, coming from the South, the hon. Minister knows that there ;s a custom "BETHLE SEVE" Nude Service to the God in my State. Nude Service has been recognised by the society and it is being followed, i do not know how the Government will tackle it, whether it would be tackled by amending this Act? The trafficking police that we ai"e creating Under this Bill has no power to prosecute them. Recently, there was an incident in Shimoga district in Karnataka, a famous Chandraguti incident and every woman who comes there just because she has offered that she will be nude and she runs nude to the temple and these are the customs which are at the bottom of these evils Unless we tackle them, unless we go to the Toot of these superstitious Practices and the religious pactices, nothing mucih will happen. The devdasi system is al^So prevalent in Karnataka. It is also "prevalent in Belagaum District and in Maharashtra. I was just going through the New Education Policy. There also, unless we change this system of male dominant society, no amount of our preventive acts will come to the rescue of the women. {Interruption}.

MR. DEPUTY CHAIRMAN: Are you changing sides?

SHRI H. HANUMANTHAPPA: am sorry, I am not changing sides but this '8 a problem of the 51 per cent of the population of this country. Only 49 per cent cannot do. We want the support of 51 per cent of population who are women and every house has got women, as mother, as sister, as daughter and as daugh-ter-in-1'aw. So, it the burning problem of the country. We need not 'be complacent with these amendments laking the punishments stringent and terpreting Certain clauses 'and cer-lin words. Even though, I complinent the Minister for salvaging Sita, L need not be happy because it will not be possible to take care of all these things with this Act. There is 958 RS—3

no doubt that it takes care to the extent that it has enlarged the scope of the Act. It has included both male and female victims of such acts. It is giving stringent powers to the administration. It is creating a separate enforcing authority, the trafficking police. Anj it enlarges the jursidiction of the police also when there is an inter-State crime. It also envisages the creation of-new courts, special courts for these crimes[^] It gives powers to deUcense hotels if they indulge in these things, it also provides for stringent punishment if there is a seduction in custody. So with all these things, I do hope that this Bill is going to take care of the problem so far as the culprits are concerned. But as far as the preventive aspect of it is concerned, I think the hon. Minister will come under another portfolio, as Minister of Woman and Child Welfare, With comprehensive provisions to take care of these things. Unless we take care of these things, only with these amendments, we will not be able to curb this immoral traffic

Sir, the hon. Minister also referred to the recommendations of various women's organisations. The All India Women's Conference has given certain recommendations. It has said:

"Ameliorative measures to be taken by the Government for victims of atrocities and violence can be effective only with the support of nongovernmental organisations.

"The branches of All India Women's Conference should concentrate for the next five years in promoting socio-economic schemes for women and to educate them on their rights and duties."

Now, financial assistance is also given for short-stay homes and working women's hostels. This is more important. Nowadays we see everyday in the press that a woman is divorced, a woman is ditched, a woman is burnt or a woman is thrown out of her house. Those who are driving them out will become responsible for it. But I support giving them property rights.

The Suppression of

Immoral Traffic in

[Shri H, Hanum'anthappa] Some States have legislated on it, but the property rights, as it is envisaged, are the property rights of the father, the parent. Why not give her the property rights of the husband also? If a woman gets married, she must have the right of the property of her husband from the date of the marriage. Some portion of the property should be transferred to her. only the husband will be more careful. He may refrain from driving her out. And even if he wants to divorce her, be will have to think twice. And she will be able to stand on her own legs. Depending upon her parents is ruled out because of the Indian customs, the customs of the Hindu society, because we are supposed to be giving out our daughter, our sister to the family in which she is marrying. So in that background, property rights have not been given by the parents' house, let her acquire the property rights of the husband from the date of the marriage. Let her get a certain' amount of property transferred to her. This may be considered. This is only loud thinking. This can at least prevent the husband from getting a divorce for small reasons, petty reasons or from driving her out.

All said and done, sufficient protection has to be given for such girls and such women who become victims of such crimes. What are the figures in India? The accounted crimes against women every year are nearly 50,000. Many more are left without being reported because we are superstitious. Even if something happens in anybody's house, we want to hush it up in the interest of the girl, in the interest of the family. But the reported cases of crimes against women are 50,000 every year. If these 50.000 people are not taken care of, where will they go? How will they live? Who is going to take care of them? If some girl is raped, what is her future? The father will not accept her. Nobody is there to marry her. The society will not accept her. Either she has to burn herself and commit suicide or she has to go to the market Unless

we ensure protection for such women, this Bill will not be effective to prevent this immoral trafficking. There is the Delhi Police Research and Development Organisation which studies crimes against women. It has made some recommendations and the main recommendation contained in its report is that the investigating machinery and prosecution branch should be more responsive to women-victims of atrocities, there should be involvement of women-police officers in the investigation of cases and crimes against women. This, of course, has been taken note of, that women will be associated in the investigation and interrogation. But why not the Bill itself provide that there should invariably be a woman-police officer in every police station? When 50 per cent of the population comprises women, why not in the police forice? Why not have an equal share in the police force? To start with, let there he at least one woman officer in every police station. Let them not depend upom outsiders. Again, many the outA[^] siders are proving brokers, middlemen, whether male or female. Therefore, why not strengthen police force by creating women officers in every police station?

Then there is the other recommendation for rehabilitation of victims of atrocities. Then there is a recommendation for involvement of social psychiatrists during the trial proceedings, special training for revenue and police officers especially in tribal administration, then, payment of compensation to victims of crimes. This is very important. When crimes art reported against women, Government should come forward with a certain amount of compensation so that the women victims can stand on their own legs. Of course, this can be either way. But still, as a precautic nary measure, as a preventive mea sure, something should be done. As -said, crimes may tal.e place due to low income, social situation, social tension or such circumstances, use of mass media in increasing social tensions which results certain crimes against

women. (Time-Bell Rings) I, therefore, request the honourable Ministers to pay greater attention to the preventive aspect rather than the punishment aspect, because in every crime the culprit has to be apprehended first and only after apprehension of the culprit that this amendment comes into play. But we should try and see that the crime itself is not committed, that there is no scope for committing such crime. Therefore, preventive measures are more important, social «ihanges are more important. 1 request the honourable Minister to take note of all these things and bring a comprehensive Bill.

The Suppression of

Immoral Traffic in

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

> The House then adjourned for lunch at thirty-three minutes past one of the clock.

The House re-assembled after lunch at thirtythree minutes past two of the clock The Vice-Chairman (Shri H. Hanumanthappa) in the Chair

THE VICE-CHAIRMAN: (SHRI H. HANUMANTHAPPA): Now, Dr. Bapu

डा० बापु कालदाते (महाराष्ट्र) : उपसमाध्यक्ष जो, स्त्री तथा लडकी धनैतिक ज्यापार दमन (संशोधन) विधेयक, 1986 के वारे में जो चर्चा श्रव शरु है, उसे शरु करते समय ही मैं पहली बात स्पष्ट कर देना चाहता हं कि जिस जल्दबाजी से इस विधेयक को पारित करने का प्रयास चल रहा है, वह मुझे ठीक नहीं लगता है। जैसा कि हमारे मिलों ने कहा है कि इसके लिए एक अध्ययन की फरमत, सहलियत देनी चाहिए थी क्योंकि सामाजिक सुधार के विधेयक या सामाजिक सधार कोई ऐसी प्रक्रिया नहीं है कि जो साल, दो साल में पूरी हो सकती है और इसके लिए खूब गहराई से इस सदन की भी सोचन। च।हिए, कुछ ज्यादा गहराई मै उसके जो भी परिणाम होते हैं, उसको देवना चाहिए । जो समाज हम बनाने

जा रहे हैं, इस समाज से जो सवाल पैदा हो गये हैं, उसके जवाब भी हमारे विधेयकों के जरिए हमको मिलने चाहियें।

मुझे लगता है कि इस दृष्टि से अगर देखा जाए, तो यह धांधली, यह जल्दबाजी अनावश्यक ही नहीं, लेकिन यह जो परम्परा है, इस सदन की परम्परा के खिलाफ है। यह बात मैं पहले ही स्पष्ट कर देना चाहता हूं । लेकिन मैं जानता हं कि भले ही हम लोग कितना भी प्रयास करें कि भाई यह ज्वाइंट सिलेक्ट कमेटी को भेजा जाए, हम जानते हैं कि अप इसको ले जाने वाले महीं हैं भौर यह व्यवहारिकता जानने के कारण इसके बारे में मेरे जो भी कुछ विचार हैं, वह इस संशोधन विधेयक के सन्दर्भ में में श्रापके सामने रखना चाहता हूं।

पहले हो एक बात में स्पष्ट कर देना चाहता हं कि इस दुनिया के एक मणहर लैंगिक शास्त्री, श्री हेवलाक इलिग्रस ने इस आधानिक समाज के वारे में एक बहुत ही बढ़िया वाक्य लिखा है भीर जैसा कि मझे याद श्राता है, उन्होंने लिखा है कि --

"Hypocrisy is key note of modern civilisation,"...

ढोंग यही आज के आध निक समाज की गरु किल्ली है और भारत इससे मुक्त नहीं है।

न ग्राधनिकता की दिष्ट से लेकिन भारत की परंपराएं सारे रीति-रिवाज, सारी रूढियां ये सारी रूढियां इसी का उदाहरण हैं। यह समाज है यही भारत है जिसकी संस्कृति के बारे में हम लोग गर्व करते हैं। लेकिन संस्कृति सिद्धांतों को हद तक तो ठीक है कि हम अद्वेत का सिद्धांत बोलते हैं, लेकिन इंसान-इंसान में फर्क करते हुए द्वेत इस हद तक चला जाता है कि वह मानवता कर संहारक बन जाता है। यह बात सही है कि धर्म में शास्त्रों में लिखा हुमा है--नारी देवता समान है उसकी पूजा की जाय। लिखने के लिए तो यह ठीक है.... (ब्यवधान)...

संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सीताराम क्रेसरी) : देवी समान है देवता नहीं ।

श्री बाप कालदाते : भाई देवीं कहिए, मेरे लिए कोई फर्क नहीं है। तो देवी समान है कहने के लिए तो ठीक है लेकिन जहाँ तक व्यवहार का सवाल है, वहां एक गुलाम की तरह उसको जिन्दगी काटनी पडती है। यह जो ढोंग है इस ढोंग को दुरुस्त करने का प्रयास किसी भी विधेयक से नहीं होगा । यह बात मैं स्पष्ट कर देना च।हता हं क्योंकि यह जो सामाजिक सुधार होते हैं, इसके लिए काफी सदियों से, सालों से प्रयास करने पड़ते हैं और हमने देखा है कि इस देश में भी प्राने जमाने के राम मोहन राय से लेकर ग्रब अंग्रेजों के जमाने में महात्मा फले तक, ग्रन्ना साहब करवे तक, जिन्होंने स्त्रियों की स्थिति के बारे में, उनके सुधार के बारे में कई प्रयास किए हुए हैं। मैं जब इस विधेयक की तरफ देखता हं तो मझे जिसका सिंह जी ने गर्व किया, वह मुझे लगता है कि गर्व करने की बात नहीं है। आपने तो उसका नाम बदल दिया दमन की जगह निवारण कर दिया। लेकिन यह क्या निवारण करत् वाला विधेयक है ? इसकी सारी धाराएं ग्रगर देखें तो दमन की गक्ति देने वाला यह विधेयक है, इसमें निवारण कहां से आया।

महोदय, वैद्यक शास्त्र का विद्यार्थी होने के नाते मैं आपसे यह कहं--प्रिवेंशन की बात जब वेद्यक शास्त्र में कहते हैं, तो दवाग्रों का सवाल नहीं होता बल्कि यह कहा जाता है कि आपको अगर खांसी नहीं होनी है तो यह बातें कीजिए, यह निवारण की प्रक्रिया है। लेकिन इस सारे विधेयक में निवारण की वात नहीं है, दमन की शक्तियां देने वाला विधेयक है। इसका नाम बदलने से इसको जो बनियाद है या स्वरूप है, इसमें मुझे कोई फर्क नहीं लगता है। यह ठीक है, यह आवश्यक है, में मानता हुं कि सरकार के पास ज्यादा शक्ति हों. जिसके कारण जो भी मनाहगार है या इस क्षेत्र में अनितकता को वढावा देने वाली शक्तियां हैं, उनको डर लगे। लेकिन समाज सुधार की प्रक्रिया सिर्फ इससे नहीं होती (व्यवधान) . . .

श्री जागेश देसाई (महाराष्ट्र) : निवारण के लिए ही है ... (व्यवधान)..

डा० बाप कालदाते: यह निवारण के लिए नहीं है। निवारण के लिए अन्य प्रक्रिया च।हिए जो मैं ग्रब ग्रागे कहंगा कि किन प्रक्रिय। यो की जरूरत है। यह मैं मानता हं कि समाज सधार की प्रक्रिया दोनों ढंग से चलती है—एक तरफ कानुन के जरिये ग्रसमाजिक तत्वों को डराते रहिए ऐसे काम करने वालों को और दूसरी तरफ जिन कारणों से ऐसी स्थिति उत्पन्न होती है, उन कारणों को दुरुस्त करने के लिए या उन कारणों से समाज को मुक्त करने के लिये प्रयास करना चाहिए । अब मैं आपका ध्यान इस तरफ खींचना चाहता हूं कि कमेटी ग्रान स्टेटस ने बहत सुन्दर ढंग से इस प्रश्न की तरफ हम सब लोगों का ध्यान खींचा है, [will quote one small paragraph:

"The prostitution represents the exploitation of the poor by the rids* and of women by men. If women have really to reach the level of equality with men, the society should be in a position to ensure economic, social

psychological security for the traditionally exploited womenfolk. Prostitution is the worst part of women exploitation."

इसका मतलब है कि तोन बातों का जब तक आप विचार नहीं करेंगे यानी इनकी सामाजिक परिस्थिति का, इनकी अधिक परिस्थिति का ग्रौर जो मानव है उसको बदलने का प्रयास अगर हम नहीं करेंगे तो यह हो सकता है कि कानून शायद आपको दमन की शक्ति दे दे , लेकिन जिस बुनियादी बुराई को खतम करना चाहते हैं, वह वराई शायद खतम न कर पाए। मझे यह "निवारण" शब्द से इतना ही लगा कि सरकार व्यावह रिक बन गई है कि इन बुर/इयों हा दमन नहीं कर सकती । इस ग्रवस्था में हम लोग पहुंच गए हैं। जिन वाणिज्य प्रवक्तिकी, व्यापार की, कामशियलाइजेशन की वात ग्राप कर रहे हैं. हम तो ग्रगर ग्रापको यह कहें।

Commercial value system is the real system of the world.

सारी दुनिया की व्यवस्था ही विलकुल व्यापारिक मुल्यों पर ग्राधारित है, जिसमें इनसान को व्यापारिक दिष्ट से, मुनाफ या नकसान की दिष्ट से देख जाता है।

इस वेल्य सिस्टम में, जिसमें मनाफाखोरी या नुकसान के हिसाब से इन्सान को देखा जाता है, इन तीन बातों को ध्यान में रख कर काम नहीं करेंगे तो दमन की व्यक्ति हमें बहत ग्रागे ले जाएगी ऐसा मैं नहीं मानता है।

दो-तीन वार्ते इस सम्बन्ध में ग्रौर कहना चाहुंगा । हमारी कुछ ग्रन्ध श्रद्धांए हैं। ग्रापको ग्राप्त्वर्य होगा, मैं महाराष्ट्र से त्राता हं, वहां एक समय ऐसा चला, एक हवा चली, अन्ध श्रद्धा चली कि अगर -लैंगिक दुर्गण हो, वी डी वाला पेशेंट हो, वह ग्रगर छोटी बच्चियों के साथ सम्भोग करे तो उसकी डिजीज खत्म हो जाती है। आपको आञ्चर्य होगा, एक साल तक हम यह देखते रहे कि छोटी बच्चियों को बी डी डिजीज होने लगी। ऐसी धारणा वन गयी ग्रन्ध श्रद्धा के कारण । मैं महाराष्ट्र से भ्राता हं, श्राप कर्नाटक से ब्राती हैं, हम दोनों के बार्डर पर देवदासियों का मामला बड़े जोरों से चलता है। महाराष्ट्र में इस पर बड़ा तगड़ा ग्रान्दोलन चलता है, हमारे मित्र चलाते हैं। यह भी ग्रन्ध श्रद्धा है कि लडकी समर्पित करें प्रभू के लिए, उसकी इच्छा हो, न हो । समर्पित होना ग्रलग चात है, समर्पित करना ग्रलग बात है। देश के लिए कुर्बानी करने वाले लोगों को -समर्पित नहीं किया जाता था, ऋद देश की बलिबेदी पर चढने के लिए -खद को समर्पित करते थे। लेकिन यह लो उन पर जल्म है क्योंकि वे बेचारी कुछ नहीं कहती हैं, इसलिए उनको समपित किया जाता है। हमने इसका अध्ययन किया, हम गए हैं उस इलाके में । सब गरीबों की महिलाएं हैं, वे समर्पित की जाती हैं या दी जाती हैं अभ के नाम पर । यह होते-होते वे बम्बई ग्रौर पुना के प्रोस्टीटयशन हाउसेज म चली जाती हैं। यह ग्रन्य श्रद्धा की बात है। सारे धर्म पारम्परिक वन गए हैं। जो बनियादी श्रद्धाएं धर्म के जरिए इनसान को प्रभावित करने वाली थीं वे द्याई नहीं। सारे मजहब दाढ़ी में फंस गए, चोटी में फंस गए, कंगन में फंस गए, कपाण में फंस गए। ये धर्म कोई सामाजिक अश्न हल करेंगे, ऐसा मैं नहीं मानता है। जो परम्परा है उसके खिलाफ सख्ती से काम नहीं लेंगे तो इन अन्ध श्रद्धाओं का मकाबला कानन की मदद से नहीं होगा। ग्रन्ध श्रद्धाश्रों के खिलाफ नया अभियान इसके साय-साथ चलाना होगा।

जहां तक महिलाओं का सवाल है, यहां बहत बार चर्चा होती रही है उनकी शिक्षा के सम्बन्ध में। कल उस पर चर्चा होगी एक्शन प्रोग्राम ग्राफ एज्केशन पोलिसी। यह बात बार-बार कही गई हिन्दू हिन्दूस्तान में ड्राप-ग्राउट का सबसे ज्यादा प्रतिशत देहाती गरीबों का ग्रीर साथ-साथ महिलाग्रों ग्रीर लड़कियों का है। उसके सम्बन्ध में थोड़ा-थोड़ा सोचने लगे हैं। अगर लडकी बीए हैतो दहेज कम देना पडता है। इसके लिए थोडी-बहत प्रेरणा ग्रा गयी है कि उनकी पढाई कराई जाय। लेकिन ग्राम तौर पर देखा गया है कि न शिक्षा के क्षेत्र में, न रोजगार के क्षेत्र में, न उनकी कथ शक्ति बढाने के क्षेत्र में उनके पिछडेपन को दर करने के लिए प्रयास किया गया है। इसलिए हम बार-बार कहते ग्राए हैं कि जैसे अनुसूचित जाति के लोग हैं, अनस्चित वर्ग के लोग हैं, उनके साथ-साथ इनकी उन्नति के लिए भी विशेष प्रयास करने होंगे।

जहां तक वेश्या व्यवसाय का सवाल है, जो कार्माशयल सिस्टम है उसके भी परिणाम होते हैं। काल गर्ल्स क्या होती हैं इसका भी ग्रध्ययन इस देश में हम्रा है। इससे पता लगा कि कुछ कैसेज में कारण था एम्बीशन टु एचीव मेटीरियल बेनीफिट्स । यह भी बात होती है कि बाहर की दनिया का भी असर मन पर हो जाता है, हम देखते हैं कि वहां के ब्रादमी के पास मोटरगाड़ी है, उनके पास टी० बी० है तो हमारे पास भी वही हो। ग्रीर यह भौतिकता के पीछे जो दौड है वह ग्राज सारे संसार में चल रही है। उसका ग्रसर यहां की लडकियों पर भी पड रहा, है। ऐसा कई केसेज में आप को नजर द्याता है। काल गर्ल्स इसीलिये ऐसा करती हैं और उससे उन को पैसा मिलता है और वे कहती है कि हम को ज्यादा ग्रच्छा मकान मिलेगा ग्रौर [डा० बापू कालदाते]

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गाड़ियां मिलेंगी और इसी लिये ऐसे सारे प्रयास होते हैं। तो मैं कहूंगा कि यह जो आधिक समस्या है, जो मानसिक समस्या है, खास कर पुरुष प्रधान संस्कृति में, और यह तो धाप मानेंगे कि यह पुरुष प्रधान संस्कृति है, इस बात को कोई ना नहीं करेगा, तो जब तक पुरुष स्वएं इस मानस में नहीं आयेगा कि महिला जो हमारे साथ काम करने वाली है, जो हमारी सहचारिणी है, जो सहधिमणी है वह हमारे साथ आये, हमारे बराबर का स्थान पाये तब तक इस काम को बहुत कम कर सकेंगे।

जो दो तीन अमेडमेंट आप के आये हैं उनके बारे में कुछ कहना चाहंगा। मझे लगता है कि आप ने कुछ डिटरेट पनिश्मेंट रखा है, तीन साल की जगह 7 साल का दिया है, यह ठीक है लेकिन मझे पता लगा कि सेवशन ए में जो अर्डमेंट ग्राप ने किया है उस में ग्राप ने लिखा है कि जो होटल्स हैं उनका लाइसेंस तीन महीने के लिये खत्म हो जायगा । वयों तीन महीने के लिये ही खत्म होगा, उसे तो पूरी तरह खत्म करना चाहिए। बयोंकि जब इस तरह का केस पकड़ा जायगा। तो इसका मतलव यह होता है कि इस तरह की बात वहां पहले से चल रही होगी और केस पकड़ने के बाद आप ने तय किया कि तीन महीने के लिये उसका लाइसेंस रदद कर दिया जाय । मैं चाहुंगा कि जिस होटल में ऐसे केसेज मिलें उनका लाइसेंस पूरी तरह से खत्म होना चाहिए ग्रौर वे फिर नहीं खलने चाहिए। नहीं तो वह तीन महीने के बाद फिर खुलेगा श्रौर उसे ब्राथल बना कर चलायेगा। यह बात मेरी समझ में नहीं आती और इसलिये मैं चाहंगा कि होटल वाली जो बात है उसकी ग्राप फिर से जांच करें और यह मैं मानता हं कि 3 महीने के बाद 6 महीने ग्रौर फिर उसे बढाते हए एक साल तक उस को किया जा सकता है, लेकिन मैं चाहता हं कि ऐसे होटल का लाइसेंस परमानेन्टली कैंसिल कर दिया जाना चाहिए। जब भी इस केस का पता चलेगा तो वहां पहले से यह काम हो

रहा होगा। स्राज की बात स्राप को पता चलेगी पहले की बात का स्राप को पता नहीं होगा। तो इस लिये स्राप इस को स्रीर ज्यादा डिटरेंट करने का प्रयास करें।

दुसरे, पुलिस को ग्राप ने पावर दी है, लेकिन बम्बई में पुलिस कसे वर्ताव करती है इस को मैं जानता हं। मझ ऐसे अवसर प्राप्त हुए है और पूना में जो कांस्टीट्य्येंसी हमारे नेता श्री एस एम जोशी को मिली थी उसका एक हिस्सा ऐसा था कि जहां वश्याय रहती थीं। मैं वहां उनकी हालत देख चुड़ा हं। में हर एक के घर गया बोटर के नाते श्रीर मैंने देखा है कि व कितनी बरी हालत में रहती हैं। वहां गुड़े रहते हैं और अगर उन गृंडों को पुलिस का साथ न मिले तो उनकी गंडागदीं चल नहीं पाती है। तो पुलिस को पावर देने के संबंध में मैं इतना ही कहना चाहता हं कि पुलिस इस पावर का गलत इस्तेमाल कर सकती है। यह ग्रनभव उनका नहीं, हम लोगों का है और हमारे मित्र इधर ग्रीर उधर बठ हैं उनको भी यह अनुभव आया होगा कि पुलिस को ज्यादा पावर देने से ही ग्रन्छा प्रबंध नहीं हो पाता है ग्रीर वह कुप्रवृत्ति को भी बढ़ावा दे सकती है। तो इस अधिकार का गलत इस्तेमाल न हो इसकी तरफ भी ग्राप को ध्यान देना चाहिए और जो ग्राप के हाथ में है एज एमिनिस्टर फार वीमेन वेलफेयर वह खास तीन समस्यायें हैं--मानसिक, ब्रायिक और सामाजिक, इन को भी दुरुस्त करने का साथ-साथ प्रयास कीजिए तब ही इस संशोधन विधेयक का कुछ फायदा हो पायेगा ऐसा मैं मानता हं।

श्रीमती सुधा विजय जोशी (महाराष्ट्र) माननीय उपसभाध्यक्ष महोदय, मैं सप्रेशन श्राफ इम्मोरल ट्रैफिक इन वीमेन ऐंड गर्ल्स (अमेंडमेंट) बिल, 1986 का समर्थन करती हूं। इस दुनिया में स्त्री जाति सब से पिछड़ी हुई जाति हैं। इस पिछड़ेपन के अनेक कारण हैं। आर्थिक कारण हैं, सामाजिक कारण हैं, धार्मिक कारण हैं। इस मदों की दुनियां में, जिस को पुरुष प्रधान कहा गया है, वह मदों की दुनियां है, वह मदों की दुनियां है, वह मदों की दुनियां है, वह मदों

दर्जे का स्थान प्राप्त हम्रा है। इस लिय मर्द उसे उपभोग की चीज समझते हैं और ऐसी चीज समझते हैं जो विकाऊ है, जो खरीदी जा सकती है। कूदरत ने जो उसके ऊपर जिम्मेदारियां डाली है, उससे भी वह मर्दों से पीछे फेंकी जाती है। उसे सुरक्षा की जरूरत महसूस होती है। जिन्होंने उसकी रक्षा करनी है, वही उसे विभक्षित समाज के सामने फेंक देते हैं ग्रीर उसे देंह विकय करने पर मजबूर करते हैं। ऐसे गुनाहों पर बंधन डालने के लिए 1956 में एक कानून बनाया गया था। जब उसको कार्यान्वित करने में कुछ कमियां महसूस होने लगा, तब 1978 में उसमें मशोधन लाया गया । फिर भी इस मन गहन समस्या के सब पहलग्रों को संभालने की क्षमता उसमें नहीं है, यह प्रतीत होने लगा और इसोलिए इस कानन को व्याप्ति बढ़ाने के लिए यह विधयक लाया गया है।

महिलाओं की स्वयं सेवी संस्थाओं ग्रीर ग्रनेक सामाजिक कार्यकर्ताग्रों ने इस कानन की व्याप्ति बढ़ाने की ग्रीर उसे अधिक कड़ा करने की सूचना की थी। मान्यवर, ग्राजकल महिलाग्रों के ऊपर जो ग्रत्याचार हो रहे हैं उन्हें ध्यान में रपते हुए मैं जरूर कहुंगी कि इस संशोधन की आवश्यकता थी।

मान्यवर, इस ऐक्ट का नाम बदल दिया गया है। सप्रेशन आंफ इम्मीरल टैफिक के अलावा इम्मरिल टेफिक (प्रिवेंशन) एनट नाम दिया गया है। इससे अर्गेतिक शरीर संबंध और देह विकय पर सिर्फ निर्बन्धन ही नहीं लगाए गए हैं बल्कि उस पर पूरी पाबंदी लगाई गई है। ऐसे ग्रपराध न हों, इसके लिए काफी हद तक दक्षता ल। गई है। मुझे तो एसा लगता है कि यह जो सजा बढ़ाई गई है, यह जो । बन्दा लग ई गई है, यह व स्तव में प्रिवेंशन हो सकता है। ऐक्ट में जहां-जसां "वामेन" ग्रीर "गरसं" ग्राया है, वरां-वहां उ को बदले में "परसन्स" कहा-गा है। इसे ऐक्ट की व्यक्ति बढ़ गई है। जो-जो अनैतिक देह-विकय के शिकार हो गये हैं, फिर वह स्त्री हो या

पुरुष, उनको उसमें समाविष्ट किया गया है। यह बिल्क्ल सही कदम है। ग्रतः इस को बढ़ने न देना ग्रीर उसको नष्ट करना समाज का कर्तव्य है।

श्रामन, यह सही है कि ऐसी गंदी हरकतों के धिकार पुरुष भी होते हैं. श्रीर उनका जो प्रमाण है वह हमारे सामने है, ऐसी हरकतों को भी बढ़ने नहीं देना चाहिया। लेकिन यह जो पैसा कमाने के लिये नारी देह का विकय किया जाता है, यह अम बात है। इसके लिये ज्यादा से ज्यादा संरक्षण स्त्री को मिलने की भावश्यकता है।

श्रामन ऐक्ट में 16 साल से कम उम्म के गांका, को "चाइल्ड" या बालक कहा गया है। जिप बच्च' को सैक्प का पता भी नहीं, सैंबन बना चोज हैं इसका पता नहीं, उनके ऊपर सैक्स्अल अत्याचार करना अमान्य है। ऐसे गुनाहों के लिये कड़ा सजा विधेयक में दी गई है। उसके लिपे प्रिंसिपल ऐक्ट के सेक्शन 5 में संशोधन किया गया है। बालकों का उपयोग वैश्यावत्ति के लिये करने का जो अपराध है, उसके लिये कम से कम सजा 7 साल की की गई है। (चाइल्ड के बारे में ग्रपराध) बालक की वैग्रधावित के लिये उपयोग करने वाले अपराधियों के लिये कम से कम 7 साल की सजा, जो रिगोरस इम्प्रिजनमेंट तक की दी जा सकती है। इनमें इसकी लाईफ का प्रवन्ध किया गया है,

माइनर, अवयस्क जो 16 से 18 साल की उम्रा का है जिसे 18 साल पूरे नहीं हुए हैं उसके बारे में अपराध करने वाले को 7 से 14 साल की सजा हो सकतो है। वैसे ही मैन्डटेड सेक्शन 5 के अनसार इस अपराध की सजा 3 से 7 साल तक और 2000 रुपये जुमनि तक की है। ग्रौर किसी की इच्छा के विरुद्ध यह ग्रपराध किया गया हो तो यह 7 साल की सजा 14 साल तक भी बढ़ाई जा सकती है।

1956 के कानून के मताविक, जो सजा ज्यादा से ज्यादा दो साल और 2000 रुपये जुमनि तक सीमित थी और 79

श्चिंमती सुधा विजय जोशी

पुन:-पुन: किये गये गनाहों के लिये 4 साल की सजा दी जाती थी, वह सभा लाइफ इम्प्रिजनमेंट तक बढ़ा कर सरकार ने उचित कदम उठाया हैं। इस प्रकार के अपराधों के लिये कितनी भी कड़ी सजा क्यों न हो, वह कम ही है।

प्रित्मिपल एक्ट के सेक्शन 13 में जो अमेंडमेंट को है, उपके अनुसार ट्रेफिकिंग पुलि । आफोससँ को ज्यादा अधिकार दिये गये हैं और वे अधिकार सिर्फ किसी एक राज्य के लिये मर्यादित नहीं, बल्कि पूरे हिन्दुस्तान मर में उन अधिकारी का इस्तेमाल करके वे इन्वेस्टीगेशन कर सकते हैं। इससे गुनाहीं की पूरी जांच करने में मुविद्या होगी।

जिम होटल में बैद्या व्यवसाय किया जाता है उसका लाइसेंस सस्पेंड जायेगा और जहां यह व्यवसाय, बच्चे ग्रीर माइनर से करवाया जाता है, उसका लाइसेंस केंसल किया जायेगा। केंसल लाइसेंस किये जाने का प्रवन्ध इस एक्ट में है वह मैं अपने माननीय सदस्य को वताना चाहती है।

डा० बापुकालदाते: तीन महीने के लिये है।

श्रोमती सवा विजय जोशी ": 'नहीं, नहीं । इस प्रकार की सिजा मिलने से होटल का मालिक ऐसा अनैतिक घंघा करने से पहले जरुर दस बार सोचेगा। पुलिस कस्टडी में सिडक्शन हो गया तो बलात्कार के लिए इंडियन पीनल कोड में जो सजा है वह सजा इन अपराधियों को हो सकती है। प्रिसिपल एक्ट के सेक्शन 10 ग्रीर 12 को हटाया गया है । यह सबसे सराहनीय कदम है । मान्यवर, ये बदमाश ग्राराधी, ग्रच्छे ग्राचरण का बहाना बना कर छट के ग्राते थे । स्त्री देह के, दाल सब्जी जैसे बेचने वालों ग्रीर पाप की कमाई खाने वालों को किसी भी हालत में, किसी भी बहाने, छोड़ा न जाये । ऐसे पापी को सजा मिलनी ही चाहिए। इसलिए सेक्शन 10 और 12 हटाये गये हैं। यह भी बड़ा अच्छा काम हुआ।

ें सेक्शन 15 के अनुसार तनाशी करके जिन व्यक्तियों को वैश्यागृह से लाया गया है उन सबकी वैद्यकीय (डाक्टरी) जांच ग्रनिवार्य करने का प्रबन्ध विधेयक में है इससे सैक्सुग्रल एक्सप्लाएटेशन के विविध तरीकों की जानकारी हो सकती है। गुनाहों की भयानकता नजर ग्रायेगी ग्रौर ग्रपराधियों को उचित दण्ड देने में मदद होगी ।

Women and Girls

(Amdt.) Bill 1986

मान्यवर, हर पुलिस थाने में नहीं, लेकिन किसी-किसी पुलिस थाने के बारे में हम सुनते हैं, पढ़ते हैं कि थाने पर लायी गयी महिला पर अत्याचार हमा । किस्मत की मारी बेचारी महिला जिसको जबदस्त वैश्या बनाया गया, वह फिर से पुलिस थाने पर वासना की शिकार न हो, इसके बारे में दक्ष रहना बड़ा जरुरी है। इसलिए इस संशोधन के अनुसार, महिला पुलिस से ही ऐसी महिलाओं की पूछताछ होगी और महिला पुलिस अधिकारी उप-लब्ध न हो तो मान्यता प्राप्त सामाजिक संस्था की महिला समाज सेविका के समक्ष ही उसकी पुछताछ होगी । मेरी दिष्ट से यह वड़ा महत्वपूर्ण संशोधन है । एसी महिलाओं की तरफ सहानुभृति से देखना भी जरूरी है और उन्हें संरक्षण भी ग्रावश्यक है। ऐसे ग्रपराधों को शीघ्र निपटाने के लिए जरुरत पड़े तो स्पेशल कोर्टस की स्थापना करने की क्षमता केन्द्र सरकार को दी गयी है, जिनको राज्यांत-गत (इन्टर स्टेट) गनाहों को सुलझाने की क्षमता प्राप्त है। इससे शीध्र न्याय मिलने में सुविधा होगी । इस प्रकार सरकारने, जो मनुष्य है ग्रीर खासकर नारी जाति पर अग्रह्माचार करने वाले ग्रपराधियों को कड़ी से कड़ी सजा देने के लिए ठोस कदम उठाये हैं इस के लिए में मंत्री महोदया का ग्रभिनन्दन करती हं।

मान्यवर, इसके साथ-साथ मैं यह कहना चाहती हं कि यदि हम चाहते हैं कि वैश्या व्यवसाय का निर्मलन हो तो इन बदनसीव श्रीरतों का पुनर्वसन करने की जरुरत है । उनको इस व्यवसाय से निकाल कर कुछ चरितार्थ का साधन सरकार जरुर दे जिससे कि वे अपना पेट पाल सकें, समाज में सर ऊंचा करके रह सकें। उनके लिए, जिले-जिले में बसती गह बांघ कर उनके निवास की सुविधा

उपलब्ध करायें । वहां पर उन्हें ब्यवसाय की श्रिक्षा देकर उद्योग दें । श्रीर उन्हें इन्सान उ.00 P. M. में केन्द्रीय सरकार राज्य सरकारों को भी शामिल कर सकती है और उसके साथ-साथ सेवा भावी संस्थाओं की मदद ले सकती है। इस संशोधन में करेक्शनल ट्रीटमेंट एंड रिहेबिलटेशन श्राफ दि विकटम्म का उल्लेख है। सिर्फ उसका उल्लेख है, उसकी पूरी स्कीम का जिक नहीं है। मुझे ग्राशा है कि इसके बारे में सरकार सोचेगी श्रीर पूरी स्कीम बनाएगी। इन शब्दों के साथ मैं इस विवेयक का समर्थन करती हं।

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Sir, 1 would like io, first of all, congratulate the hon. Minister and welcome the Bill which has been brought forward for our consideration today. At the same time, there seems to be a suppression of discussion on this Bill. This is a fairly important Bill which is being passed for the benefit of women, and they are few enough as it is. There seems to be an unseemly haste in getting this Bill passed. It would have been nice if this Bill had been open to public debate and we had a little more time for consultations and discussions with voluntary organisations who have been actively participating in the prevention of such activities and with those who are working in other fields. While the scope of the Bill has been considerably widened to include the other sex also rather to remove the sex bias in the case of prostitution as such, the Bill has a lot of porosity.

Now, Sir, there is a need to analyse why prostitution has come about. What are the main factors still prevailing and what are we going to do about it? Why is it that when a woman is arrested under the present Act, she is liable for punishment and not the client? There has to be a direct action plan. There should be a provision so that the client is also brought within ^{h}he purview of this Bill so that he can be prosecuted

directly. This should be made a non-bailable offence. There should be a stigma attached to the person concerned. There should be a stigma attached to the client also because he is the vital conduit between the profession and the society. Of course, the society actively condemns the act of prostitution. But what is being portrayed in actual fact is ...

SHRI PARVATHANENI UPEN-DRA (Andhra Pradesh): Hon. Minister should listen to the speech of the hon.

Member

SHRIMATI RENUKA CHOWDHURY: There is a martyr-air given to the act of prostitution. What are wo doing about it? Women who have been procured unlawfully for the act, women who have not been rehabilitated effectively after the act, are constantly going back to it; what I would call relapse. This is because the system fails to hold them, and they go back to the act of indulging in prostitution. Why do they do so? It is because it is the only means to an end, namely, sustaining themselves. They live below the poverty line and it is the only means which they know of.

Sir the Bill also fails to acknowledge and do something about the children of these unfortunate women. What happens to the children of these women who are bom into the profession? In the name of some misguided sense of mothefhood they are kept with the women and they have known no other life. What is being done to educate these children to alienate them from their surroundings, without depriving them of their mother's love? How are we going to accommodate these children in the present social structure because it is dynastic? Prostitution is dynastic. They inherit more often than not. There is a social stigma attached to women who have been raped. But rape is by force. More often than not. women is an unwilling partner. After they become victims of rape, where are the rehabilitation centres for these hapless wo[Shrimati Renuka Chowdhury]

who lived below the poverty Where do they go? They are kept in a women's home, they are put in a rescue home, under the Depart ment of Women and Child Welfare, where they are made to live with hardened professional prostitutes. The women does not have a shred of hope. It is important that every re home and every rehabilitation mand centre has a psychological rehabilita tion centre. We must give psycholo gical help so that they can recover self-esteem, they can compete on equal level in society tomorrow. Also, Sir, it is important to educate our people, and the literate people who are the clients of prostitutes. It is important to educate the people as to what the by product of prostitution is and how a woman's status is needed to be improved in all walks of life. Today a woman cannot go to a cinema hall with her husband without a man at the back putting on his feet on to her seat. There is a stigma if the wo man rises in the theatre in protest because then she will be blamed for it and not the man. The husband also forces her to accommodate the man at the back to put his feet on to her seat. She has to undergo not only physical degeneration but moral de generation also. She has to sit utter humiliation, while the whole world looks on. It is like eve teasing which is a contributing force towards the degeneration of the status of wo men which is resulting in acts like this. You have to tighten up eve teas ing also. Then, Sir, there are obscene cinema posters, utilising the woman's body in nude or semi-nude poses for the commodities which do not require to be sold. There has to be a frame work in which women are required to operate and it is necessary that all these aspects are taken into conside ration before the Bill is made to pre vent prostitution. Everybody prostitution, merely as a 'physical act between two bodies'. That is not the answer to it. There is a lot of mental intercourse. There is a lot of inter change of ideas which goes on. There

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is an interchange of force which goes on in our society, who constantly con tribute towards the income of our prostitution. So, Sir, it is important that we have cells which will operate State-wise, inter-State wise, Centre-State control boards with com petent people, both medical as well as psychiatrists. Now there is a stigma o_n psychiatrists. There is a social taboo. These women who have been damned by society, they need the aid, they need help and these organisations have to rehabilitate them both physically as well as mentally. Then there are the religious connotations. It is with a matter of pride that they are still abundant in our society. The very act of sacrificing the child in the name of God, the very act of sacrificing a young child or a pre-puberty child on the altar of God, there is need to ban all these superstitions which are going to ruin this country. As my hon. colleague Member said, curing of venereal disease with a physical liaison with prepuberty person with a child will cure them, this is an absolute fiction. This is the practice which has brought about crime in child rape. Can there be anything more degenerating? Also the victims, the people who have done rape, who are the offenders, has there been any facility provided for them for psychological rehabilitation because rape is again a psychological disturbance? It has to be recognised for the disease it is and we have to treat it on those grounds, not merely as a social ostracisation of these people because they will only revert and go back to commit the crime. (Time bell rings). Sir, this is a very important Bill. This reflects people's ...

VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Why do you waste your time? You go on.

SHRIMATI RENUKA CHOW-DHURY: The trials of women victims of these crimes should be done in camera. Women are shy to come out, even to speak to women they are shy. They are ashamed to say anything.

Sometimes they are victims of the circumstances. And they do not want publicity for such things. There must be active rehabilitation centres, which are feasible, which will give them an income source, which will give them a new identity, which should be able to provide that background which they can claim as authentic when they leave these homes to go into society. There should also be voluntary organisations and forces which will follow up rehabilitation of these women in society. Time and again, on public platforms public figures have given platitudes about what they are doing for the rehabilitation of women—especially those in prostitution. It is a fashion to talk about uplifting But how many prostitutes. people actively will do something? That is what is important today. Will the people in our society take a woman from the home and even use her as domestic help in their homes without casting aspersions on her or perhaps on their own husband and son in the house? Unless women come out and fight for themselves, unless men come out to support the cause of women, unless men bring forward the need to change the status of women in this country-'a every status, that that means and means even to the extent of amending the Hindu Succession Act whereby by mere birth we will inherit the property of our parents'unless we are able to do that and we know have financially every right to that we survive and we do not have to be thrown out of the house and we are not guilty of not being married, we are not guilty of not being educated and we are not guilty of being a burden on the society and that it is not a man's birth right to procure a woman and use her body as a commodity—and as a perishable commodity—not even that status is given to the women in prostitution— nothing is going to help. So I urge the Minister, before this Bill is passed right through, to give it more breathing time, to get more feedback from public organisations, to get a little more data from the women voluntary

organisation. What is more important is to include the male cell as AIDS is being propagated by means, not the women. It is being propagated by the act of homosexuality. Acquired Immunity Deficiency Syndrome is now being flouted and it has become a hetrosexual disease because of inadequate medical knowledge about the subject, inadequate medical knowledge and exposure, because of not enough checks. We also have to consider what we are going to do about prostitution as a whole. Have we been able to wipe it out? Is it a necessary social evil? If it is a necessary social evil, how are we going to channelise it. Are we licensing the brothel houses and providing for medical care for women who are practising prostitution? Have we taken any women who are beyond the curable age and disease, have we taken any women into custody and treated them? Are they being "kept, fed and clothed. All that has to be included as a part of the Bill, otherwise the Bill fails in essence in what, it is being propagated for.

With these words, I conclude. SHRI DHARANIDHAR BASU-MATARI (Assam): Sir, this is a most unfortunate subject. I took very keen interest in it and worked on that. I know what is what.

This evil is not in existence in Assam. I must inform the House that Assam is free from the evil of prostitution. There are no women who sell themselves for their livelihood in brothels. When I told this thing to our Prime Minister, late Shrimati Indira Gandhi, she wanted me to see the problem in my capacity as a Chairman of some Committee. Then I found thousands and thousands of them in one quarter or one building in Bombay, in Calcutta and other cities. When I told this to Indiraji, she Commission—one-n.an appointed а commission under a lady doctor and she got all the data. It is not only poverty, as Mrs. Chowdhury was saying, but it is the businessmen who run their business on them. So, this should be stopped. This is too deli[Shri Dharanidhar Basumatari]

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cate a question to be discussed. I do not want 10 discuss all this. Rather it is unfortunate.

At *he same time, I tell vou, Mr. Chairperson, unless there is provision for rehabilitation, it is not possible to check this evil just by passing a law. There must be a rehabilitation source. Unless they are rehabilitated, how can they maintain their livelihood? Still they are below the poverty line, and they cannot maintain themselves by other means. They do not have means. It is found in the report that highly educated are also going in for prostitution. They are in Bombay, also in Calcutta. It is because of poverty. So, I must request the lady Minister to see that they are rehabilitated. Unless they are rehabilitated, you cannot take these people away 'from the places where they are indulging in prostitution.

I don't have to say more. It is a very delicate question for us to discuss about this. It is easier for women just to discuss. It is not sexual only. Because of poverty reasons they take to that profession, heinous profession, the most inhuman profession. So, it should be stopped. Provisions are there in the Act.

My friend was mentioning that if some hotel would be found to be guilty of providing prostitutes, for six or seven months it would be closed. This is an easy process. He has nicely said that after six months they would some back and start the same practice.

At the same time, I want to mention one thing. I have the privilege of having toured all over the world except China. I think, I found everywhere that prostitution is practised privately. But it is not so nasty unlike ours. Therefore, it must be stopped. I do not know by what action, in what way. But it must be stopped by rehabilitation, not only by shouting, by speaking but by giving shelter to those people who are actually practising that. Everybody is a father,

everybody is a brother. So, no daughter, no sister, no woman should be allowed to take the prostitution. They are found to be in very, very dilapidated conditions, in poverty. I would request the Minister to see that these people should be rehabilitated.

I also request you to look into the report of the committee which Mrs. Gandhi had appointed.

AN HON. MEMBER: What have they recommended?.

SHRI DHARANIDHAR BASU-MATARI: You find out.

SHRI JASWANT SINGH (Rajas-than): Mr. Vice-Chairman, Sir, of course, I support this Bill. That is not what is open to debate at all.

Earlier, in the morning when the hon. Minister of State asked me whether I was going to participate in this* discussion, I said, "Yes." She quipped, "Being an immoral person it was only right that you should participate." I cannot agree more. I think just now my close friend, Dr. Bapu Kaldate

SHRIMATI MARGARET ALVA: I only mentioned that it was most appropriate that we should participate. I did not say, "You."

SHRI JASWANT SINGH: Dr. Bapn Kaldate said, "It is only right for an immoral person like you to participate in this discussion."

There was a very fine intervention by my charming colleague, Mrs. Renuka Chowdhury. But I take objection to a reference she made to an already existing Bill. To that very Bill I had earlier taken objection, and the hon. Minister of State, then not a Minister, had then stood up in support of what I had said. So, I would start by suggesting that the name of that and this Bill be suitably changed.

I think it is an insult that on our Statute we have a Bill called "Eve Teasing Bill". At the time of its introduction I had asked how could we possibly have a Bill on the Statute

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which calls itself "Eve Teasing Bill"? It reflects on our inability to coin a suitable name for this Bill. Therefore, I would start by suggesting, through you, to the hon. Minister of State to please change the name of this Bill. Of course, that is not entirely relevant to what we are discussing this afternoon, but I could not help referring to it because Mrs. Renuka Chow-dhury referred to it.

I am still in some difficulty about the terms that you have used to describe this Bill. You are just continuing with the words that we have in existence in our earlier Bills. For instance, you have used words like "sexual exploitation" or "immoral". Of course, there is a certain amount of explanation given about the meaning of these words. If we say what is moral or immoral, we understand it on the basis of existing morality and ethical standards, which are subject to history, to geography and to times. Therefore, it is not in absolute term. When you talk of immorality, you are leaving a certain amount of vagueness. When you say what is immoral, we understand it only in the context in which you are using it. But I must point out that it is because of laziness on your part that you are continuing with these words. Similarly, I do think the word "sexual exploitation" leads to many interpretations and there is no attempt made here to define it as well as you could.

SHRIMATI MARGARET ALVA: If you have a better interpretation, why don't you suggest?

SHRI JASWANT SINGH: I leave it to you to consider and coin better terms.

Now, I come to the term "obscenity". I think we need to be clear in our minds as to what is really obscene and what is not obscene. Some of the violence we perpetuate on one another in public and political life, I think, is much more obscene than

many things which are called obscene merely because they are sexual. So, we have to shed aside all this moral hypocrisy on the subject and approach it differently. Mind you that is not with a view to finding fault with you. I am only exchanging thoughts with, you. That is why I say when you talk, of the words like "immoral", "sexual exploitation", you are using words which are current and have been used for the past 30-30-50 years and on account of some laziness of mind you are not finding new words. Therefore, I suggest that you find a new word or a new title for the Act. Because I have not had the time to go into details of it, I am trying to put across to our very bright and very dedicated Minister that if this Bill is going to become an Act, please think about what I have said.

It is not with a view to sound a note of discord, but I do think there is a fault in this enactment because there is no mention of the male prostitution in it.

SHRIMATI MARGARET ALVA: That is the main change we have brought about. That is there.

SHRI JAGESH DESAI: It is there. I think you have not read it properly.

SHRI JASWANT SINGH: Of course, I have not gone through it fully, but the point is that there is existing within our society—and we all know about it-that there is an exploitation of male, particularly male children, and that is an aspect which deserves some thought. Sir, I am not opposing this because this is being brought by the Treasury Benches. Even in the unlikely event of the Opposition being in power at this precise moment, I would have opposed and I would have said the same thing. The role of the State in social legislation of this kind is actually very limited. The State must not arrogate to itself the role of a reformist. The State is not a reformist. I am not finding fault with the hon. Minister for setting right whatever wrong with the

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existing provisions of law. But I think if we do not recognise that the role of the State in social legislation and social reform is inherently limited, any Government irrespective of its poltical colouring, any Government that arrogates to itself and its presupposition that they are going to re-from the society will make very great errors and we are suffering. In fact, India is suffering because of this illusion . (Times bell rings) that politics can be employed as an instrument of social change. However, your bell has come at a very timely moment and I have just two more thoughts to express. The limitation of law, there is a fine cliche, almost a cliche that good Governments don't need good laws and with bad Governments even good laws are not good enough. Now, I will leave it at that, otherwise it will become contentious, because the Bill is not contentious. But the limitations of law, please look into it.

My esteemed colleague told me that when I support this Bill, I must read out a part of which Sanskrit sloka suggests-परदारेष्"... "मातवत

Very simply put ft means look at all women as mother. Very simply put, but it is very difficult thing to achieve. I certainly have not been able to achieve it. It suggests that look at anybody that is not your wife as a mother. I cannot do it frankly. But 1 think it is a worth endeavouring for and I support this Bill. Thank you.

ओरतो प्रशिमा देवीसिह पाटील (महाराष्ट्र) : उपसमाध्यक्ष महोदय, समाज मधार की दृष्टि से जो पहले बिल था उसको ग्रीर भी ज्यादा कड़ा बनाने के हिसाव से जो यह बिल लाया गया है यह बहुत ही स्वत्मत योग्य है । मैं मिनिस्टर साहियां का अभिनन्दन करती हुं इस वात के लिए कि वहत ग्ररसे के बाद एक ग्रन्छा ग्रमेंडमेंट इस वित में लाया गया है। यहां कुछ सुझाव ऐसे आए कि इसे जोइन्ट सेलेक्ट कमेटी के पास भेजा जाना चाहिए प्रीर बाहर क्या प्रतिक्रियाएं हैं

वह देखना चाहिए लेकिन ग्रगर इसके ग्राब्जेक्टस एंड रीजन्स को देख तो उसमें कहा गया है कि वालंटरी आर्गनाइजेशन्स, महिलाओं की संस्थाओं श्रीर जो इस क्षत्र में काम करने वाले व्यक्ति हैं उनके पास से जो सुझाव ग्राए उन्हीं को सा**मने** रखते हुए यह बिल लाया गया है। जो प्रासंस जोइन्ट सेलेक्ट कमेटी बनने के बाद होती है वह पहले हो चुकी है ग्रीर लोगों को प्रतिक्रिया और सुझावों को सामने रख कर बिल लाया गया है । इसलिए मैं समझती हं कि इसे जोइन्ट सेलेक्ट कमेटी के पास भीजने की कोई जरूरत नहीं है। यहाँ और भी बहुत सी बातें कहीं गयीं । ग्रीर यह बात सही है कि समाज सधार के जो बिल होते हैं वे सिर्फ कान्न बनाने से ही यशस्वी नहीं होते । एक मानसिक वृत्ति होती है जिस को बदलने की स्रावण्यकरा पर जोर दिया जाना ग्रावायक होता है । यदि हम चाहते हैं कि ऐसे बिल कामयाब हों तो हम को यह करना चाहिए।

🌃 जहां तक महिलाओं का सवाल है: महिलायें परंपरा से और केवल इतिहास में हो नहीं, बैदिक काल से महिलाओं को इस दिष्ट से देखा गया कि वे एक ऐसी चीज हैं जिन का दमन किया जा सकता है। हमारे वैदिक धर्म में यह सारी वार्ते नहीं हैं । जिस इंत और ग्रहैत की बात हमारे डा० दाए कालवाते जी ने वहीं अपने भाषण में, तो मैं उन से कहना चाहती हं कि जब दैत भीर ग्रद्वैत एर वाद हुआ था मंडन मिश्र ग्रीर गंकराचार्थ जी के जीच तो उस समय मंडन मिश्र की पत्नी को जज बनाया गया था कि वे बतायेंगी कि कीन मही है और कीन गलत है। तो यह हमारी मान्यतायें रही हैं जिन में स्त्री को इतना ऊंचा स्थात दिया गया : श्रभी भी हम देखते हैं कि जो लोग शगवान का नाम लेते हैं सुबह सुबह, वे कहते हैं राघा कृष्ण, राधा कृष्ण या सीताराम सीताराम । तो राम के पहले व सीता का नाम लेते हैं, कृष्ण के पहले वे राधा का नाम लेते हैं। यह मान्यतायें हमारे समाज में हैं। मगर बहुत सी बाते ऐसी हैं कि जिन में स्धार लाना बहुत जरूरी

है अह बात भी हम ५ल नहीं सकते। जब शीता जी बनवास के बाद लंका से वापर ग्रायीं तो उन की ग्रान परीका के बरिद ही उन को राम जी ने वापस लिया था । लेकिन जब एक धोबी की बीबी शाम को देर से घर आयी, वह कपड़े धोने नदी पर गयी थी, देर से लौटी तो धोबी ने फहा कि इतनी देर से क्यों घर बापस ग्रायी हो । क्या तुम ने सब को राम समझ लिया है कि जिस ने दूसरे के घर में रही हुई मीतः को, ग्रपनी पत्नी को, वापस ले लिया । यह बात जब राम के सामने आयी तो उन्होंने सीता का न्याग कर दिया । तो यह बात भी हमारे सामने है कि सीता वैसी धर्मपत्नी का, ऐसी पवित्र ग्रीर निर्मल पत्नी का त्याग करने की मुसीबत भी राम जी के पास आ गयी। तो महिलाओं को कहां कहां हम ऊंचा उठाते हैं ग्रीर उन को कंसा स्थान समाज में देते हैं. लेकिन ग्राज कल के जमाने में कुछ बात हो रही है। मैं इन सारी बातों को कहं इसके लिये तो समय नहीं है, लेकिन स्टेटस ग्राफ वीमेन के बारे में चर्चायें चल रही हैं और युएन क्यों में भी एक सेल है स्टेटस ग्राफ वीमेन के लिये. उसके लिये कांफरेंसेज हो रही हैं और 1975 का वर्ष महिलाओं को बराबरी का स्टेटस देने के लिये ही मनाया गया या, तो यह सारी वातें हो रही हैं, लेकिन बाज तक महिलाओं को वरावरी का दर्जा नहीं मिला है । इसमें बहत सी चीजें हैं ऋीर सब से बड़ी खींज है हमारी मानसिक वृत्ति । जब तक उस में कोई सुधार नहीं अाता है तबनक महिलाओं को बराबरी का दर्ज मिलना मिकल है और यह बात किसी कानून से नहीं हो सकती । इस के लिये तो हम को अपने दिष्टिकोण को बदलना होगा और हमारे कहने कः मतलब है पुरुषों को अपने दिन्टकोण को बदलना होगा और इसके लिये इस के साथ ही महिलाओं को अपने अधिकार को जताना होगा, मांगना होगा, उन को उस के लिये लड़ना होगा और उन का साथ सरकार को देना होगा ग्रीर सरकार कर रही है, ऐसे सारे कानन ला कर और इसलिये मैं मंत्री महोदया का ग्रभिनन्दन करती है।

जहां तक इस बिल के जो ग्रलग ग्रलग सेक्शन्स हैं, हिस्से हैं उन के लिये मैं श्रपने अनुभव से कुछ बात कहना चाहती हं। मुझे माल्म है कि कुछ काम हआ। है लेकिन मैं ने जो ग्रनुभव किया है सोशल वेलफेयर के मिनिस्टर के नाते वह मैं कहना चाहती हं कि पुलिस डिपार्टमेंट पर भरोसा कर के हम को इस के सारे इंप्लीमेंटेशन को छोड नहीं देना चाहिए । यह ग्रभी छोड़ा गया है। उसके साथ ही साथ वालेंटरी ब्रार्गनाइजेशंस जो खासकर महिलाओं की हों या दूसरी हों--उसमें कोई फर्क नहीं पडता कि महिलाओं की हों, पुरुषों की न हों,--उन का सहयोग लेना ग्रावश्यक है । इसलिए कि ग्राखिर पुलिस भी पुरुष हैं और ऐसी महिलाओं का जब सवाल धाता है जिनके ऊपर श्र याचार हो रहे हैं, जिनको ऐक्सप्लायट किया जा रहा है, उनकी तरफ देखने की वित्त पुलिस की भी वही होती है जो कि क्लाइंट की होती है। इसमें पुलिस ऊपर उठी हुई नहीं है। इसलिए या तो ऐसी पुलिस फोर्स बनाई जाए जिसके जिम्मे हम यह काम सौंपें क्योंकि पूलिस को ग्राम तीर पर सारे काम दिये जाते हैं, कहीं पर मोर्चा हो तो पुलिस बलाई जाती है, कहीं स्टाइक हो तो पुलिस बलाई जाती है, कहीं पर मर्डर हो या डकैती हो तो भी पुलिस ही उसका इंबैस्टिगेशन करती है। सारे मामलों की तलाश पुलिस करती है। तो ऐसा कानून बनाने के लिए सोशल रिफार्म्स की दृष्टि होनी चाहिए जिसमें मान्षिक वित्त होनी चाहिए । उनका ग्रलग सैल होना चाहिए, जिनका घ्रोरियेंटेशन होना चाहिए कि इस समस्या को इस तरह से टेकिल करना है।

श्रीमन, इसमें जो दूसरा श्रमें डमेंट लाया गया है कि यह महिला श्रफसर न हो तो महिला सोशल वर्कर को लिया जाए । इसके लिए मेरा मुझाव है कि महिला अफसर के स्थान पर महिला सोशल वर्कर एक न रहने हुए कम से कम दो श्राप रखें । महिला सोशल वर्कर कौन हो, इसकी लिस्ट श्राप बना लीजिए क्योंकि पुलिस जो इंबेस्टिगेशन करती है वह किसी को सोशल वर्कर श्रपाइंट कर दे, किसी को मी कहीं से उठाकर है 95

[श्रीमति प्रतिभा देवीसिह पाटील]

तो वह बोल देंगे कि इस श्रीरत के सामने कहा । यह पृष्णे मालूम है । इसलिए मैं आपसे कह रही हूं कि सोशल वर्कर कीन हो, उनकी लिस्ट एलिस के पास हो । वह मायता प्राप्त सोशल आर्गनाइजेशन की सोशल वर्कर हो धौर एक के बजाए दो हों जिनके सामने इंबेस्टिगेशन हो या इंटरोगेशन किया अए ।

श्राखिर में मैं श्रापसे कहूंगे। कि जो सबसे ज्यादा महत्वपूर्ण बात मैं समझ रही हूं वह श्राधिक बात है जिसको लेकर ये सारी बातें होती हैं। This is not a Bill lor prevention of prostitution. This is for prevention of commercial exploitation of women.

इसलिए इस विल में श्राप यह ध्यान रखें कि जो ऐसी ग्रीरतें होती है उनके लिए रैस्क्य होम बनाते हैं, वहां जाकर जब उनको रहने की मृद्दत खत्म हो जातो है, 1, 2 या तीन साल वह रहेगी उसके बाद फिर उसको वहीं ले जाया जाता है, वह लोग उसके पीछे रहते हैं कि जब भी यहां से निकलेगी फिर उसको वहीं वापस ले जाते हैं। जो इसका बंदोबस्त होना जरूरो है। यह तभी होगा जब हम उनको काम देंगे श्रीर उनको रिहैविलिटेट कर सकेंगे। इसके लिए मेरा सुझाव है कि हमारे शासन के पास ऐसी बहत स। योजनाएं हैं, सोशल वैल्फेयर डिपार्टरीट के पास जो स्कीमें हैं जो वे स्लम कालोनीज में चलाते हैं, जैसे न्यटिशनल फड प्रोप्राम है, दूध बच्चों को देते हैं, बैंड देते हैं, बहुत सी चाज देते हैं. तो यह काम किसी प्राइवेट बेकरो को ग्राप देते हैं। तो हम ऐसा औरतों का आन आगोनाइजेशन बनाएं जो बेकरी बनाएं। अगर उनको ट्रेनिंग दो जाए तो वे इस काम को करसकती है और उनको सरकार को खरोदना चाहिए क्षाकि उनके लिए मार्केट हो । इस तरह के प्रोग्राम उनके लिए तैयार किए जा सकते हैं। ट्रायबल प्लान के अन्दर भी जो यून फार्म बनाने का काम है वह भी इन ग्रीरतों के संगठनों को दिय। जा सकता है ग्रार सरकार यह गारन्टी दे कि सभी यनिफार्म महिला मों के आर्गनाइजेशन से खरीदी जाएं। जैसे

महिलाएं वहां से निकलें उनका रिहैबिलिटेट किया जाए और उनको यह काम दिया जाए ताकि उनकी रोजी रोटी का प्रबंध हो सके और दोबारा उनको वहां जाने की इच्छा न हो। ये बहुत सारी चीजों हैं जो उनको ऐक्स-प्यायटेशन से बचा सकती हैं। यह जो कामशॅल प्वाइंट श्राफ व्य है जिससे उनको ऐक्सप्लायट किया जाता है, उसका कोई चारा नहीं रहता है। ऐसी जो महिलाएं होंगी उनके लिए यह काम करना जरूरी होगा। इसमें वीमेन्स और गर्ल्स पर्सन कर दिया । जगह Males are also brought under this Bill and this is also a Welcome feature. So I again congratulate the Minister on the measure she has brought.

श्री धर्मचन्द प्रशान्त (जम्म ग्रीर काश्मीर): उपसभाष्यक्ष महोदय, स्त्री तथा लडकी अनैतिक व्यापार दमन (संशोधन) विधेयक, 1986 श्राज इस सदन के सामने है। इस संशोधन से जो अनीतक व्यापार हमारे देश में इस समय है उसका दमन करने का प्रावधान है। पहले भी कानन पास हो चुका है। उसमें कुछ बटियां थीं जिसके संशोधन के लिए यह बिल लाया गया है। जो कानून होते हैं उसमें कुछ न कुछ लप होल्स रह जाते जिससे फायदा उठाकर इस किस्म का व्यापार चलता है। पहले कानून में नर्तकियों भीर गाने वालियों को छूट दी गयी थी और उन्होंने इस गाना और नत्य के बहाने इस प्रकार का व्यापार चलाया। मैं यह कहना च।हता हं कि यह जो कानून है इसमें क्या मंत्र महोदय। ने ग्रच्छो तरह से गौर कर लिया है कि इसमें अब कोई लग होल नहीं रह गया है ताकि यह व्यापार ग्रागे न चल सके ?

यह जो वेश्यावृत्ति है यह हमारे देख के लिए नया नहीं है। बहुत प्रचान संस्तृत के नाटकों में इसका जिल्ल मिलता है। मृच्छनाटक संस्तृत में एक नाटवा है। इसकी जो नायिका है, हिरोइन है, बसन्त सेना वैश्या है। इसे प्रकार हमे उपनिषद् में एक जगह जिल्ल मिलता है कि जवाली नाम की एक स्त्री है। उसका लड़का विद्या पीठ के लिए गुरु के पास जाता है।

गुरु पूछता है कि तुम्हारा गोव क्या है। वह कहने लगा कि मैं मां से पूछ श्राता हं। वह माता के पास ग्राया तो माता ने कहा बेटे, में नहीं जानती कि तुम्हारा पिता कौन है। मैं तो घर-घर काम करती हं। पता नहीं तुम किस से हो। वह गुरु के पास गया और उस लड़के ने वैसा ही गरू को बता दियाकि मेरो माता ने कहा कि तुम्हारा गोल पता नहीं मेरा गोत्र जवाली है। गुरु को यह बात अञ्छी लगी भौर उसने कहा यह सत्य बोल रहा है इसलिए गरु ने उसका नाम सत्यकाम रख दिया । उस वक्त भी वेश्यावृति थे। लेकिन उसको परिधि थेंः, वह नियन्तित थी। परन्त उसके बाद जिस प्रकार समाज फैलता गया यह नियन्त्रण हटता गया ग्रीर वेश्यावृत्ति बढ्ती गयी !

वेश्यावृत्ति की समस्या हमारे दिल्लो नगर की ही नहीं है, सारे देश की समस्या है। उस के लिए जो कानून बने वह ऐसा बनना चाहिए जिससे किसो स्त्रो को मजबुर होकर यह काम न करना पड़े। जैसा हमारे ग्रीर माननीय सदस्यों ने कहा कि एक सबसे बड़ा कारण इसका अधिक भी है। अभी चार दिन की बाल है, मझे बताया गया कि एक स्त्री बस ग्रहका, जो दिल्ली का है, इसके पास आकर खड़ी हो गया। भीर किसी से कहने लगी कि मुझे पांच सी रुपये की जरूरत है ग्रीर मझे इसी वक्त चाहिए। मझ से जो काम चहो करा लो। यह पांच दिन को बात है। यहो होता है। हमारी जो श्राधिक स्थिति है यही सबसे बड़ा कारण है। नारी-निकेतन बनाये गये। जो पिछला कानुन था उसमें इस चब्ले से या कोठे से निकाल कर स्त्री को नारी निकेतन में रख दिया जाता है लेकिन नारी निकेतन में भी भ्रष्टाचार है। वह सफल नहीं हो सका। इसलिए सबसे जो काम अवश्यक है वह यह है कि उन स्त्रियों को जो इस धंधे में फंसी हैं उनके लिए, उनके जीवन के निर्वाह के लिए, कोई अधिक सह।यता दो जाए त कि फिर वे इस जाल में न फंस सकें ग्रीर फंसाने वाले कौन हैं? फंसाने वाले वे हैं जिनको हम अंग्रेजी में पिम्पस, दलाल कहते हैं, 958 RS-4

वे मर्दहैं। "यत्न नारयोः पूजयन्ते तत्न रमन्ते देवता:।" वे लोग क्रांकर इसको खींच कर उन चक्लो में ले जाते हैं. कोठों में ले जाते हैं। साहिर लुधियानवी ने कहा है, भौरतों ने मर्दों को जन्म दिया और मर्दों ने उसे बाजार दिया। इसलिए मैं यह कहना चाहता हूं कि पिम्प्स के लिए इस कानून में कोई व्यवस्था नहीं है। वे रिवयों को बाहर से लाकर किसी के हवाले कर देते हैं मीर भाग जाते हैं मीर ये स्वियां ग्राहकों के हाथों में चला जाती है। इसलिए श्रापको इन पिम्प्स को पकड़ना चाहिए ग्रीर इनको ज्यादा से ज्यादा सजा दी जानी चाहिए ताकि वे इन स्तियों को बाहर न ला सकें, कोठों में नहीं रख सकें।

दूसरी बात इस समस्या के **क्राधिक पहलू भी है। इस पर ज्यादा** ध्यान देने की जरूरत है ताकि उन स्त्रियों को जो इस धंधे में फंसी हुई हैं, जीवन-निर्वाह के लिए कोई साधन मिल सके और उनको दुबारा इस धन्धे में न माना पड़े। बम्बई में इस संबंध में कुछ स्तियों का इन्टरव्य हुआ है। इन स्तियों ने जो इस धन्धे में फंसी हुई हैं उन्होने सबसे पहले यहा कहा कि वे इस धनधे में गर्रवी के कारण श्राई हैं। दूसरा बात उन्होंने यह बताई कि उनको वर्गलाकर लाया गया है। सिर्फ गरीबी ही इसका कारण नहीं है, जो स्तियां डाइवोर्स्ड होती हैं, समाज में परित्यक्ता होती हैं, वे भी इस धन्धे में आ जाती हैं। इसलिए जब नक इन चीजों पर अच्छी तरह से ध्यान नहीं दिया जाएगा, मैं समझता हं कि श्राप जो भी कान्त बनाएंगे, उससे रुफलता मिलने वाली नहीं है। सबसे पहले आप इन स्त्रियों को जो इस घन्धे में लंगी हुई हैं, अधिक दृष्टि से सम्पन्न बनाइये, उनको जीवन-निर्वाह के लिए कोई ग्रन्थ साधन दाजिये।

SHRIMATI. ELA RAMESH BHATT (Nominated): Mr. Vice-Chairman, Sir, I support this Bill and I congratulate the honourable Minister for bringing forward this Bill with all its amendments. Because of the very short notice that we were given, I had a very quick look at the changes which are

[Shrimati Ela Ramesh Bhat']

being proposed in the Act relating to immoral traffic in women. Most of the changes being proposed are welcome. Sir, it was indeed necessary to widen the scope of the Bill to include both men and women and also to create safeguards for children and minors. Sir, as we all are aware, trafficking in children and child pornography are suddenly becoming a big business. This reflects the moral degradation which is taking place the world over. This tendency now to use children and minors needs to be dealt with very firmly. In connection with -his Bill, I want to make a few points *o emphasise the need to look at such masters in an integrated manner. It is important for us, for example, also to see that the media do not create an environment which encourages immoral trafficking. At the momen\ I am afraid, the media do it. As we all know, even the so-called family magazines and also the national dailies do not hesitate to indulge in pornographic exposures. They issue advertisements publishing stills showing sex acts, etc., and on the matter of children, I remember a big ad on the cover page of a national daily. It was an ad for a 14" television set with the photograph of a young girl, a minor girl, scantily clad, with the caption -'A beauty of 14. Taka her to your bedroom or anywhere else.". This is the kind of thing we have today. So, to deal with such ads. we seed to control our media.

The other point is that so far it is the woman, the person who is selling herself, is seen as the offender. But the customer, the man who is buying her, is not seen as the offender. Why not? I think a male soliciting prostitutes should also be punished. I say this mainly because I know that most women who are being bought and sold are helpless and they are forced into prostitution because of poverty and social circumstances. In most cases they are the aggrieved and not the offenders.

Thirdly, in order to implement such Acts we need to improve the conditions of Nari Niketans. Their present conditions are so deplorable that instead of being safe women feel quite insecure. We need many more Nari Niketans in India.

Fourthly, and lastly, I strongly suggest that trials should be expedited and women caught under this Act should be tried in their own areas. For example, if a girl from Madras is caught in Delhi, she should be tried in Madras. She should be kept in Madras where she will feel safer, will know a few people who will help her. She will not be harassed by pimps and other. This would also mean that the men who are the main offenders, pimps. hotel operators, etc., will not be able to harass her there.

· Finally, along with this Act what we have to emphasise is the rehabi litation part. We need to improve our programmes for women's equality development" so that women have real choices; they have alternatives. If women are not offered alternatives. In desperation they will be forced to go back to the same offences.

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I rise to support the Bill. Although it is a matter of shame and it is a matter of reality ...

SHRI SITARAM KESRI: This is a social issue: it is not an economic issue.

SHRI GURUDAS DAS GUPTA: I support the Bill, I said. Don't you need our support? Instead of welcoming, the Minister seems to be r.nnoyed because we have. . {Interruptions}

SHRIMATI MARGARET ALVA: I have not felt annoyed

SHRI GURUDAS DAS GUPTA-. Not vou, but the man sitting behind you- the male Minister. (Interruptions)

Anyway, Sir, I consider that it is a matter of shame, but at the same time a matter of reality that when job opportunities are shrinking in other spheres of the economy, the profession of prostitu.ion seems to be thriving as the most profitable job for finding livelihood lor womenfolk. No women, I believe, shall like to be a prostitute on her own. Prostitution is a profession by compulsion. Therefore, the question arises: what are the compelling situations that make a woman - a prostitute

Sir. may I remind the people who are ruling the country that it is the nature of the society, it is the system of the present society, which is mainly responsible for galloping rate of increase in the number of prostitutes, registered unregistered, in the country? Therefore, the blame to be fixed is on the nature, the type and order of Cbe society that is sought to be built in this country, because let it be a matter of discussion where in the world there is no prostitute. It is not in "Washington, neither it is in England nor it is in Tokyo, but it is only in Moscow and Peking that people say shall say that there prostitute. (Interruptions) Yes. 1 have not named Delhi, neither I have named Calcutta; I have named Washington. I have named Tokyo, 1 have named England. ILet us not be in love with those cities because these are the countries which are not our friends. Therefore, let not any objective description of the cities be a matter of irritation to our friends who are sitting on the other side. Anyway, Sir, the point is that this is a country where the majority of the people are living below the poverty line; this is a country where the majority of the labour force is either idle or partially idle. Therefore, this is the situation in which prostitution thrives. If any attempt is genuinely sought to be made to suppress this illegitimate trade, then what is to be suppressed, what is to be changed, what is to be overhauled is the nature and character of the society. Sir, I submit that it is capitalism which has made women a marketable commodity. Who can say 'no'? Women trade is because of lust for power, lust for money and lust for profit which takes recourse to the display of a beautiful woman for the sale of cosmetics or which takes recourse to the display of a nude woman body for the sale of refined cosmetics and textiles in our country. Who can deny that the Government's own television has also fallen a prey to this mischievous advertisement now being carried on in our country by the capitalists? Therefore, Sir, in order to suppress this illegal trade, Government must have a look at it with a proper perspective. Of course, I don't object to what is being said in the Bill. But the perspective ha; > to be greater than what it is.

Sir. to end prostitution, poverty has to be ended. To end prostitution, unemployment has to be dispensed with. To end prostitution, discrimination has to be ended. Women, my sisters and my children, are subjected to double tyranny. They are subjected to tyranny because they are women. They are subjected to tyranny because they are living in the present society based on exploitation. Therefore, women are mads object of double exploitation.

Sir, going through the Bill hurriedly. I find that there are several loopholes. First, lv. I may submit that even in the 1TDC hotels prostitution is thriving in the name of development of tourism in order to attract foreign tourists and in order to attract few American dollars and few British pounds. Prostitution is practised in an invisible way in these hotels. "Not only that, I may submit that it ,s also in Tihar jail. According to a report submitted by an expert, homosexualism is :tised on payment of money. Do you call it prostitution? Do you call it rape? Do you call it a rape on Indian statehood? If you call it so, then what is the prevention? Sir. 1 am told that the rescue homes have become the most fertile places for recruiting prostitutes owned by the Government, may be in some cases owned by organisations. Therefore, Government must take a proper perspective if it is to fight effectively the growing menace of prostitution.

[Shri Gurudas Das Gupta]

I will come to another side. It is a matter of shame that in the masculine-dominated society, men taking advantage of their superiority, compel women to lie down in bed. Let us feel ashamed. Just to get a promotion, just to get 'an appointment, just t₃ get a transfer, a superior officer compels a woman employee, in same cases of course, to have sex. Isn't it true, Sir? Even some film stars of Bombay have complained that to get an assignment, they have to lie down in bed with the producer. What do you call it? Is it rape? If it is rape, what is the prevention? (Time bell rings) Sir. just to' get benefit in the man-dominated society, a woman is made to endure all this. How are you going to Therefore, Sir, something more concrete has to be done. I don't agree with my friends on the opposite side that political philoso-4.00 P.M. phy has no roll in a changing society. The state is above everything and the whole society can change spontenuously on its own without making good laws. I am not a party to such an understanding. The State has definitely a good role, the legislation has a good role and, of course, good women Ministers have definitely a role. But over and above everything, it is the social order which has a role. And if you cannot change the social order, you cannot end and you cannot curb this evil profession reigning throughout the world. Sir, I have teen told by a trade union leader, not belonging to my Party, nor belong to the Opposition that a Manager in a tea garden was taking sex advantage to give jobs to only women workers. Sir, this is the position of the society.

[The Vice-Chairman (Shri M. P. Kaushik) in the Chair..]

Sir, this is the discrimination women are subjected to the discrimination because they are women. Women are subjected to discrimination because of social order. Therefore, Sir, this legislation is not comprehensive because only legalistic aspects have been looked into. But there are more problems than what is being dealt with. Therefore, Sir.

as a Communist I believe, as a-Leftist I believe that prostitution can only be ended if the present society based on exploitation can be ended. So long as we remain in the present society, woman is subjected to bondage. And Woe-ration of women can only take place in a society where everybody is made free from all forms of exploitation. And in a society where there is no exploitation, woman will also be free from exploitation.

Therefore, Sir, while pledging ourselves to that fight for a social change, to the liberation of manhood from all forms of exploitation, I also lend my support to thought for women's liberation. While doing so, I lend my support to the limited purpose that this bill is going to serve. Thank you, Sir.

PROF. (MRS.) ASIMA CHATTER-JEE (Nominated): Mr. Vice-Chairman, Sir, thank you for giving me an opportunity to speak on this Bill. Sir, the profession of prostitution which; has been defined in this Bill as sexual exploitation **tor** commercial purposes is prevalent all over the world. We are all aware of the Geisha girls in Japan. And considering the serious consequences of this profession, the Suppression of Immoral Traffic in Women and Girls Act was first enacted in 1956. Thii Act was enacted in pursuance of the International Convention for suppression of traffic in persons as already mentioned by the hon. Minister this morning.

Sir, I would like to congratulate the Minister for introducing the Bill with all the necessary amendments in order to rectify several inadequacies. When the Act was amended in 1978, there were some lacunae which needed rectification. Now, several stringent measures and stringent penal provisions have been made in this Bill, and T support this piece of legislation. But I would like to make a few" comments.

Sir, I have some reservations about the amendment under sub-section (2) of section 7(b) of the principle Act. It says; "which may extend to two hundred rupees, and if the public place or premises happen to be a hotel,, the. licence for carrying

on the business of such hotel under any Jaw for the time being in force shall also he liable to be suspended for a period of not less than three months but which may extend to one year." Sir, I would like to add 'homes, orphanages and rehabilitation centres'. There are reasons why I say so.

Sir. the Agr3 District Judge, Mr. O. P. Sexena, has found the detention of most of the girls in the Agra Protective Home illegal. The Judge sent a report in this regard to the Supreme Court. This is quite a recent incident. On investigation it was revealed that a number of inmates residing in the Agra Protective Home appeared to have been sent to the Home without any warrant on the prescribed form. And it was also reported that women and eirls who were wanted as witnesses in criminal cases for sexual exploitation were housed with those detained under the Suppression of Immoral Traffic in Women and Girls Act. Sir, we are aware that girls and women are •sold in oil countries for immoral traffic. Not only men and women but even gangsters are involved in these criminal acts. An 18-year old girl Kamala, alias Shakila, narrated such a harrowing story stating "I am a child of misfortune and have been sold and resold and forced to adopt the profession of prostitution. She started sobbing and stated, I have Tseen forced to this profession for earning my livelihood. Our girls and women adopt this profession because of poverty, misery, socioeconomic conditions and sometimes due to illtreatment from in-laws and husbands. And in order to maintain themselves and in order to maintain the family they are compelled to adopt this profession. In many cases these girls and women contract diseases which are found to be incurable and in that context the Bill is very welcome. But provision should be made be only for their rehabilitation but also for proper education and training so that they will be self-dependent, so that they can lead a life in a dignified manner in the society. Sometimes the girls are compelled to take to this profession even by their parents and guardians and the Sill is taking proper care of the offenders.

But I would like to know what is the machinery which has been evolved to identify these cases all over India. Sir, I believe mere legislation will not do, more legislation will not fulfil the objectives. Every State must be alert and must have an active crime branch of its own lo smash these rackets. I would request the hon. Minister to take steps to put 'a dead stop to this "flesh trade racket". In this context it deserves mention that several inter-State gangs dealing in the sale of girls who are being utilised for immoral traffic, are cropping up and flourishing and they have been active for quite some time in our country. (Time be I Sir, in this connection the Eightyfourfh Report of the Law Commission of India on Rape and Allied Offences has been published nearly six years back on April 25, 1980 and this should be given due consideration.

Sir, this immoral trafficking in women and girls is a social evil. No doubt, when we are passing this Bill to cure this evil, I support it strongly. But prior to that we must see how to cure the social ailment for that purpose the hon. Minister should give serious thought to it.

With these words, Sir, I conclude and I wholeheartedly support the Bill. Thank you.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Yes, Shri Ram Awadesrt Singh. But please go to your seat.

श्री राम अवधेश सिंह (बिहार): यहीं से परमीशन दे दीजिए।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Please go to second bench from the last.

SHRI B. SATYANARAYAN RFD-DY (Andhra Pradesh); He has taken the permission, Sir. H_e can speak from here.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Permission is always prior.

श्री राम अवधेश सिंह : उपसभाध्यक्ष महोदय, श्रापकी श्राज्ञा से तो कहीं से भी बोला जा सकता है लेकिन श्रापकी कठोर श्राज्ञा थी तो यहां श्रा गया।

The Suppression of 107 Immoral Traffic in अः राम अवधान सिह

महोदय, मैं बिल के समर्थन में खड़ा हं। इसकी भावना का मैं स्वागत करता हं लेकिन यह जिन कदमों को मुझाया गया है कि इम्मोरल ट्रिक को रोका जा सकता है, मैं समझता हूं कि इनके कारणों में गहराई से नहीं जाया गया। इनके कारण बहत गहरे हैं ग्रीर निदान बहत हल्के ढंग से किए गए हैं।

महोदय, इम्मोरल ट्रैफिक के मुख्य तीन कारण हैं। एक तो मनोवैज्ञानिक कारण बहत डीप रूटेड है ग्रीर वह यह कि एक ग्रन्ध-विक्वास बना हम्रा है स्नाम तौर से कि-ताबों में या भीतर-भीतर बातचीत के दौरान यह बताया जाता है कि कम उम्र क लडवियों के साथ, औरतों के साय सम्बोग करने से शक्ति बढतः है इसीलिए बड़ी उम्र के लोग भी चाहते हैं कि छीट उम्र की भौरतों के साथ सहवास किया जाये और इस कारण से मैं समझता हं ज्यादा उम्र के लोग भी इस काम में लगते हैं यह म्रन्धविश्वास पर ब्राधारित हो, लेकिन यह बहुत बड़ी माला में प्रिवलेंट है और यह सबसे बड़ा कारण है।

दसरा सबसे बडा कारण है आर्थिक. गरीबी की रेखा के नंचे कितने लोग हैं ग्राप जानते हैं। एक मिडिल क्लास वाले के लिए जिसके चार लडके और दो लड-किया हो, दो हजार ग्रामदनी हो तो वह उनकी पढ़ाई नहीं करवा सकता। जब लड़िक्यां पढ़ती हैं तो सोचती हैं कि हम अपना खर्चा ग्रपने से निकालें ग्रीर जब गाजियन कह देते हैं कि हम पडाने में ग्रक्षम हैं और उनके मन में होता है कि हम पढ़ तो इसके लिए उनको मजबूरन लाचारी मंत्रासान तरीका है वही ग्रप-नाना पड़ता है; नौकरी उनको नहीं मिल पाती, पार्ट टाइम जाब मिल जाय तो बह भी करके लड़की पढ़ाई का खर्चा निकाल सकती है, लेकिन वह भी नहीं हो पाता है इसलिए ग्राधिक कारण जबरदस्त कारण है ।

तीसता कारण है, पूरे देश की जो **ब्यवस्था है प्रजीवादी**, सामन्तवादी। किसी

भी समाजवादी देश में प्रास्टीटयुशन की व्यवस्था नहीं है, चाहे चाइना हो, रूस हो, बल्गारिया हो, रूमानिया हो, हंगरी हो। जहां कहीं सामन्ती व्यवस्था है, पंजी-वादी व्यवस्था है वहां इस रोग का निदान कानुन बना कर ग्रीर इतने हल्के ढंग से कानुन बना कर ग्राप नहीं करसकते हैं. किसी कीमत पर उसे रोक सकने में हम लोग सक्षम नहीं हो सकते हैं। हम जिनकी रोकने के लिए,⊣जा देने के लिए बनाते हैं वह पुलिस के छोकरे सबसे ज्यादा इस काम में मशगुन हो जाते हैं। पुलिस इम्मोरल काम क ने लगेतो फिर ग्राप ग्रन्दाजा लगा सकते हैं कि इस बराई को कैसे टैक्लि किया जा सकता है। कानून हमने बनाया है कोई घूस नहीं लेगा, लेकिन कोई बता सकता है थाना में बिना प∃ा दिए हुए, बिना घूस दिए हुए कोई एन्ट्री होत है। हम भी यह जानते हैं और मंत्री महोदया भी जानती हैं कि थाना माने घुस, घुस माने थाना, दरोगा माने घुस, घुस माने दरोगा। यह होता है, लेकिन कानून है जो घुस लेगा दरोगा उसे पकडेगा। दरोगा बिना घस के काम नहीं करता।पुलिस का जो ढाँचा बना हुआ है उसमें आप चाहें कि इसकी रोकें तो नहीं रुक सकता। हम चाहते हैं कि वालंटरी ग्रामनाइजेशन ग्रामे ग्राएं। जब तक वालंटरी ग्रागनाइजेशन . जिनका उद्दश्य नैतिक समाज की रचना हो, श्राग नहीं ब्राते, तब तक इस मामले में काम-याब नहीं हुआ। जा सकता। अगर यह व्यवस्था की जाय कानन में कि उन्हें कानुनी तौर पर ग्रधिकार होगा पुलिस के साथ सहयोग करें ग्रीर पुलिस के ामो की देखरेख कर तब कुछ कारगर कदम उठाए जा सकते हैं—कुछ हो सकता है, यह नहीं कि पूरा हो जायेगा।

मैं कह सकता है कि ग्रंधविण्वास के कारण भी यह सारी चीजें हो रहने हैं। देवदासी प्रथा इस देश के लिये कलंक है। भारी कलंक है। ग्राज भी इस ब सर्वी सदी में जब धरती का इंसान चांद की धरती को रोंद कर यहां वापस ग्रा गया उस हालत में भी हम यह मानते हैं कि देवदासी बनाने के लिये अपने घर की

लडकी को दान करो ग्रीर उस का ग्रीव-दाहित रखे ग्रीर वहा का पंडित उस के साथ पहले भोग करेगा तब हम को स्वर्ग मिलेगा।तभी हमारे स्वर्ग का रास्ता खुलेगा ऐसा ग्रंघविश्वास आज भः ग्रपने देश में है, आजादों मिलने के 37,38 साल बाद भी है और हम इस को समाप्त नहीं कर पाये। यह कांग्रेसी शासन के लिये कलंक ग्रौर शर्म की बात है कि स्रभी तक इस कलंक को, इस ग्रंधिविश्वास को यह सरार मिटा नहीं पायी है। तो में बहता चाहता कि कानन ग्राप चाहे जितने वना ले उस से कोई फक नहीं शढता है, लेकिन है ता व नहीं. उद्देश्य ग्राप रखद हैं करने के लिये ग्रगर अप वात करते हैं तो देवसासी प्रथा को हो आप मिटा दीजिए। हम इस बिल के समर्थन में हैं लेकिन ग्राप जरा देवदासी टथा को तो खत्म करो। यह देश ढवोधीरशाखी है और इसी लिये परस्पर विरोध! बातें करता है एक ग्रोर ग्रीरतों को मा से नीचा नहीं माना जाता हर जगह वह माँ है, सरस्वती माँ, लक्ष्मी माँ, धन देवा विद्या देवी, रण देवी सब में मां के रूप में उस की चित्रित किया जाता है, एक ग्रोर उसको इतना ब्रादर देते हैं ब्रीर दूसरी ब्रोर ग्रौरतों को पनहीं, पैर की जुती समझते है, मह से करेंगे ब्रादर और खेंगे नीचे। तो यह हिन्दू संस्कृति जो है, यह न्नाहमण-बाद जो है यह इस देश को खा रहा है दीमक की तरह से। इस पर हम को हमला करना होगा। जब तक उस पर हमला नहीं करेंगे (ब्यवधान) ब्राह्मणवाद इस के लिये दीमक है वह इस देश को चट कर गया है। इस देश को उस ने गुलाम बना दिया है और इस देश को वह गलामी की ग्रोर ले जा रहा है।धन्यवाद।

SHRIMATI MARGARET ALVA: Mr. Vice-Chairman, Sir, I thank all those Members who have taken part in the debate. We had sixteen Members participate in the discussion this afternoon and

I thank them all. I am grateful to them because there has not been a single Member who has opposed the amending Bill. Some suggestions have been made. Some h3ve spoken about lack of time. Others have asked for a Joint Select Committee. But not a single Member has opposed the amendments or the provisions which we have brought forth before the House today and I am grateful to them.

It has been mentioned, I think. by almost all the speakers, that the problem of prostitution cannot be viewed in isolation of the socio-economic factors which are very important. The status of women in the country is an important issue and we all agree, I think, irrespective of parties or our own economic status, that unless and until this section of our population which constitutes 50 per cent, almost 51 per cent today, is given an opportunity to become economically independent, exploitation of women cannot really end. When we speak of exploitation, we are not talking only about this one problem of prostitution, but exploitation in various fields as well. Government is very' much aware of this reality and we are in the process of working out various schemes which could help women improve not just their economic status but their total status as free citizens in the country.

Sir, there is a great deal of hypocrisy when one talks about women and social evils like dowry or prostitution. We have one set of standards when we talk of ourselves and one tends to talk differently when one talk, about somebody else. In this country we tend to be very protective about women in our own families, wives, mothers, daughters, and set certain standards for them, but somehow our men tend to believe that other women do not need to receive perhaps the same type of protection or respect and this is one of the basic issues involved in prostitution as well. So, there is no point just saying that it is woman's economic status alone that is at the root of it all.

Somebody spoke about literacy being important to right prostitution. I beg to differ because I think the bar of literacy

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does not really prevent either the man or the women from staying away either from a brothel or from being involved. It has no, shall I say, differences of caste, creed, clour or anything, it almost affects anybody and everybody.

Sir, many of spoke and spoke them rightly that this Bill tends only to speak about what is done after a woman gets involved and it does not have provisions for preventive measures. Sir, at the moment we are involved in trying to work on the very sources from where these girls come into brothels. I may give only one example to point out how powerful the lobbies which work in this whole network are. I was in Patheria in Madhya Pradesh two months ago and this was for a big event in the community because there had been no marriages celebrated in this community for more than 500 years. The girls all went into dancing, entertainment and prostitution by the time they are 14 or 15 or, may be earlier, the men never work and they live on the earnings of the girls. Now we launched a movement here. This was the first occasion of 20 marriages of girls from these villages. It was supposed, to be a big event but the very week there was a big controversy that I had1 attended the marriages where some of themi were minor girls who were got married. Nobody for all these years had spoken of minor girls going into prostitution, nobody had spoken about it. Of course, I must clear that I did not go to verify the age of every single girl who was married but the statement was made in the Assembly that they were all the age-limit. But the entire above controversy was built up because people were getting worried that if these girls got married and are settled in other villages. their source of supply to the sort of houses round the country would disappear. So, it not just a question of one or two isolated cases, there are very powerful lobbies which precure these girl, and that is why we are making efforts to burst out these inter-State links. We are now trying to see that it is not limited to State borders. We will have officers who will he authorised to move outside the State boundaries so that

these rin<?s could be dealt with effectively.

Sir, there are the religious practices like the Devadasi system and Shri Hanuman-thappa spoke about certain other systems which prevail in some of the southern parts of the country, which have a great deal of religious sanction 'and therefore, tend to be ?xcepted more easily. This certainly requires a great deal of a social movement and involvement of groups, religious leaders and voluntary others to try and fight this evil right at the grassroot level. f must say that many of you have spoken about the provocative advertisements, provocative literature and movies, etc. which lead to this and I am sure you all know that vesterday we have already introduced a Bill in this House on the indecent representation of women, which I think will help somewhat in curbing this sort of tendency present women, and Indian women particularly, jn sort of advertisements and representations which are not becoming of our respect for women and I am sure that this would be welcomed by the House as well.

SHRI RAOOF VALIULLAH (Gujarat): Doordarshan says that it has its own code on advertisements that it follows. We have been taking up this matter in the Consultative Committee of I & B Ministry, for nearly one and a half years, about indecent exposure of women.

SHRIMATT MARGARET ALVA. Let the Central legislation come and then we will see what will prevail. But this Bill has been introduced: it has not yet been passed. It cannot be passed in this Session, but we hope that there will be enough reaction and public debate on this and by the next Session we will be able to pass it.

श्री राम अवधेश सिंह: देवदासी श्रप-राध को खत्म करने के लिए क्या कदम उठाये हैं ?

श्रीमती मारग्रेट आल्वा : देवदासी के बारे में अभी बोल रही हं।

Sir, there has also been a repeated demand-I have taken common points from all the speeches—about having more women police officers. As far as fighting

prostitution is concerned. we have made a provision here. But I must say that I also, as Minister for Women, have been purssing this. Whether it is dowry deaths or many other such problems dealing with children-child offenders—we have been wanting more women police officers involved, but our problem is that we cannot get enough women to join the police force. In fact, the Home Ministry has been asking me why don't you have a campaign so that there should be more women coming in and we could have special, if necessary, sort of battalion, whatever you call it, of women police which can help at crucial times for jobs like this", but T think we still have a problem on this front.

Mr. Mohanan, of course, spoke about the system as being the culprit. Well, you can have a political debate on this. Mr. Gurudes Das Gupta also went into this. "But his request for a Select Committee. I think, is something which we do not need really to accept at this stage. The Bill was circulated yesterday, Mr. Mohanan, and for experienced people like him, 36 hours is much more than what he needs to really make a contribution like he does in this House.

We have had many many suggestions from many voluntary groups and women organisations—those involved with this problem—and it is on the basis of these discussions and exchange of views that we were able to concretise some definite provisions in this Amendment Bill.

I must congratulate Mr. Vishvjit Prifhvijit Singh. I was telling him that he did a better job than any Minister could hope to do as far as explaining the provisions of the Bill i« concedned and he has done a great service for me and made my job very much easier. But there were two points which he raised. One is about the discrimination which comes about in clause 11 of the new Bill amending section 8 of the Act. about the punishment for men and women under the Act. I must say that discrimination, if any, is weighted against the men because eveteasing was also mentioned. Women are harassed much more on this front than men are. You see very few women standing on the Toadside

teasing men—may be it is there occasionally but not generally—and therefore, there is a minimum punishment prescribed as far as the male offender is concerned which has not been provided as far as female offender is concerned. Well, this is for the present and if you find that women are becoming troublesome, we will consider having same provision for them as well later on.

SHRI VISHVAJIT PRITHVIJIT SINGH: Some do tease me.

SHRIMATI MARGARET ALVA. I am sure you don't object to it; you must be enjoying We Jo not want minimum punishment prescribed for that. Sir, he also mentioned the question of children being rescued in the course of raids and sent to home certified by the States. At the moment we have only this provision that homes to be recognised have to be certified by some authority—and it is the State Government at the moment which certifies homes as being ones which which can be can receive assistance, recognised for these purposes. I do agree with the Member and with many others who have spoken about the great need to improve the conditions in children's homes. I have been a visitor. have paid surprise I_# as a mother, found that it was extremely depressing to see the condition in which some of these homes are run. But there are also good homes, and I would not like to condemn them all. Wherever there is scope for improvement, I can assure Members that we will be on our toes to see that these improve. In fact, a new bill, the Juvenile Justice Bill is coming before Parliament in order to bring the children's Acts which exist in the various States on a common footing throughout the country and give a better status to all the institutions which deal with children's problems, their homes and their care.

I think it was Mr. Vishvjit himself who also spoke about the homes where even others are sent after they are rescued. Here I must say that We have now provided that before a

person is handed over to the so called husband or parent or guardian who appears to take custody of the person, when he or she, the child or the adult is to be released, a registered women's social welfare organisation is brought into this and it will-

registered women's social welfare organisation is brought into this, and it will-enquire and guarantee that the person who has come to take custody of the person to be released is a bona-fide person wh_0 can be trusted and who is capable and is genuine in taking custody of the person for care.

Mr. Ramanathan spoke about the need for social reform. I think we are all agreed that this evil would have to be fought as a social evil and that the people themselves would have to be involved in a big way if we are to totally eliminate it. The fact that we fiave changed the very name, the title of the BUI from "Suppression" to "Prevention" means that we have gone one step further. We will see how in the course of the next few years we will he able to fight it, and maybe then we could proceed even further based on your suggestions and the experiences which we gain.

Mr. Ramanathan also said that two sections providing for the release of habitual offenders on probation for good behaviour should not be re-removed. I am sorry that I am not for it. I feel that habitual offenders being given parole or being released for good behaviour is something which is self defeating and contrary because the moment they are released they are back again running their brothels or again creating problems even for the investigating authorities. We, therefore, felt that once they are convicted and found to have really committed the crime, this punishment must have its full effect so that they know they cannot get away from it earlier.

Mr. Hanumanthappa welcomed the release, as he said, of SITA as far as the prostitution was concerned. It is true that it was something to which

many, many women have been objecting. I mean the title "SITA" for this Act, which, I think, was really—shall I say?—sad and inappropriate one. We have now changed it. j think that has been welcomed by everyone.

SHRI VISHVAJIT PRITHVIJIT SINGH; Now would it be PITA?

SHRIMATI MARGARET ALVA: Not PITA. There was great objection to that also. lit would have been more appropriate.

SHRIMATI RENUKA CHOWDHU-RY: Even Sita was doubted by man. Even Sita had to prove herself.

SHRIMATI MARGARET ALVA We have all the time got to prove ourseJves in one field or the other. *I* am sure you will agree on that

SHRI PARVATHANENI UPEN-DRA: Why did you keep quiet all these years?

SHRIMATI MARGARET ALVA: Mr. Hanumanthappa also spoke about the need, as he said, for prevention; and for changing the economic status-I can tell him that we do have many, many schemes for helping women in distress. Our emphasis now is going to be more and more on shifting women from the pale of welfare and just distress assistance to involving them in developmental processes. And the fact that point number two of the new 20-point programme has given a full stat_ns to the programmes for women as one of our poverty alleviation and one of our developmental programmes, in itself is a proof that we are serious in changing the situation as far as Indian women are concerned.

Shri Bapu Kaldate spoke about the hyprocrisy in the Indian society and I could not agree with him more. He said that we cannot just suppress the crime, we have to prevent it. I must tell him that the amendment of the Bill itself is a change from suppression to prevention and it is a proof of it. Therefore, we have done what he is now suggesting.

He als₀. spoke about the problem of sexually transmitted diseases and said that it is a very big problem. Keeping this very fact iⁿ mind[^] we have in th_e Bill now provided for compulsory medical examination of every person rescued from the brothels and this has to be done by a recognised medical practitioner. I think this will satisfy his suggestion.

H_e also spoke about the responsibility of national leaders in changing the situation. Well, 5 know the national leaders play a very important part, but I think, as far as this problem is concernedj everybody has a role and a responsibility.

I do- not think that small men are outside the purview as far as the problem of prostitution is concerned. In fact# we do have—as he said— many problems particularly where husbands themselves marry girls in the villages. They marry uneducated and ignorant young girls in the villages and bring them into towns and sell them in brothels and go elsewhere and marry again. So, marriage in the case of these young girls itself lands them in brothels in big cities and this does require a great deal of attention. Mass media would have to play a very big role in righting this type of tendencies. I must say that the media has played a very positive role. Investigative journalism during the las* four years and the missionery zeal of women journalists and others who have probed into this issue, have given so many informations and suggestions in this regard.

Hotels and guest houses do pose a problem to us in preventing this evil because in private hotels and guest houses everyday claims that he or she is a guest on his or her own work. The problem in the hotels is genuine. Somebody spoke of the women employed as PROs or in some other capacity in the ITDC and other hotels actually are emrJloyed for prostitution. It might be and we are aware of the problem, i would like to tell Mr. Kaldate that while three months

to one year we have provided for revoking the licences, in case we find adult prostitutes, their licenses will be *totally* cancelled if minor children ar_e found doing all this. In their case it is not three months to one year suspension of the licence but it will be a total cancellation. It would be of permanent nature.

SHRI GURUDAS DAS GUPTA: May seek a clarification? Why in the case of adult prostitutes the suspension is for three months, to one year while in the case of a child it is a total cancellation? Why this discrimination?

SHRIMATT MARGARET ALVA: In the Act itseflf we have tried to make a distinction between those who are there by their free will and those who have been forced into it. We have spoken about adults and we have spoken about the younger ones. We have distinguished the puunishment based on age and circumstances. It is not possible for me to say that any woman found in somebody's room in a hotel is a prostitute. She might be there on her free will. She might be having an affair with somebody. so, in that case if we do that, it would create other problems. But in the case of children there is no such question and, therefore an immediate action is called for

SHRI GURUDAS DAS GUPTA: It is a diluted action.

SHRIMATI MARGARET ALVA: Well, may be with experience we may go further, but to do everything at one stroke may prove counter-productive. Shrimati Sudha Vijay Joshi whi?e supporting the Bill also spoke about exploitation of women in lockups and also spoken about the need for family courts. I must say that the Family Courts Bill was passed by Parliament in 1984. In fact, for all these two years I have been chasing the Chief Ministers as well, but except Rajasthan no other State has yet set up a family court. I think recently the Prime Minister has...

SHRI PARVATHANENI UPEN-DRA: In Andhra Pradesh we have set up women's courts

SHRIMATI MARGARET ALVA: But here we are talking about family courts which include women as well as men. We wanted the family courts t_D help in sorting out lot of problems faced by women. But I am sorry to say that this has not come. This amending Bill provides for epecial courts to deal with offences wherever it is found that it is required. We are not making it mandatory, but we are providing for setting up of these courts as we go along if where they are found necessary.

Shrimati Renuka Chowdhury made many and very welcome ones. suggestions spoke about rehabilitation and she brought out important question particularly of the an rehabilitation of the children and all those who are involved in the profession. This is one of the biggest challenges which we face today. I may tell her that through Social Welfare Boards and through our other programmes we are trying to set up special homes and residential places where the children can stay and occasionally their •mothers can visit so that they are removed out of the atmosphere in which they ar_e and they may have born a separate identity of a different future. This is perhaps one of the most important aspects of rehabilitation because unless you deal with the child you will have them go back into the same profession no matter what you do. She also spoke about eve-teasing and Mr. Jaswant Singh objected, to the term which has been used in one of the Bills which was passed and I also objected to when 1 was a backbencher and perhaps we could take another look at it as we go along. The Member spoke about indecent representation of women which goes on in the name of posters and advertisements and so on. I am sure the hon. Member is aware' that we yesterday introduced a Bill to deal with this problem as (far as we could. She also

spoke about the need for in-camera trials for rape. I would like to tell the hon. Member that in Parliament we have amended Cr. P.C. and provided earlier for in-camera trials of all rape cases. But I may tell that there are certain parts of the country where this is still not happening. I think it is for the public to demand that where they do take place they are held in camera.

Women and Girls

(.Amdt.) Bill 1986

Shrimati Pratibha Devisingh Patil while welcoming spoke about suppression of women. But she also made two very important points. One is that making sure police do not exploit those who have been rescued. I have already said that even a raid party should have two women. He have also provided that wherever a women is rescued and interrogated there shall be at least one woman present and where police women are not available, then, they would pro--vide for women members of recognised wornens organisations certified by the State Government to be present during the interrogation o* the persons concerned. She spoke about the rehabilitation programmes and, of course as 1 replied; we are doing some about that.

Shri Dharanidhar Basumatari spoke about the need for rehabilitation and the problem of keeping women from going back to profession after they had been rescued. This we will certainly keep in mind.

Shri Jaswant Singh is not here. He supported He said that it should cover both the Bill. male and female offenders. Perhaps he was not aware and I am sure everybody knows that one of main changes that we are making is that both men and women are brought under the purview of this Bill. He also had an objection to too much social legislation being brought! in by the Government. Sir, I must say that there are certain evils where the Government, I think, has to give the lead by way of creating an atmosphere to fight these evils. If you wait only for the public to demand

Such legislation it would be a long time coming. Sometimes, the Parliament has to be the opinion maker and not always respond to situations as they come along. I think, we have had some very good social legislations in this country which have been unique and which have a very important role in fighting social evils whether it is the caste system, child marriage, female infanticide, dowry and the Bill under discussion has already been there for so many years. Ht will change now but up till now, the Suppression of Immoral Traffic Act was there.

Shri Dharam chander Prashant spoke about the need for improving the status of women. Smt. Ela Ramesh Bhatt spoke about the advertisements derogatory to the women. She asked for special courts which the Bill is already providing for to deal with these offences and we have also provided for inter-State Trafficking Officer who will look into and who will go beyond the State boundaries. Of course, she has also called for the rehabilitation of those who have been rescued. Shri Gurydas Das Gupta, while supporting the amendment made it, shall i say a debate between the capitalism and socialism as far as the social problems are concerned. Sir, there are opinions about it and I am not going into any kind of debate on this. I certainly do not think that everybody in a socialist country turns a saint over-niht but the problem is there and I do realise that poverty and lower states of women does create a problem. (Interruptions)

SHRI NIRMAL CHATTERJEE. Madam Minister, you began by saying that it is a socio-economic problem. Now, you are relating it to saintliness and otherwise.

SHRIMATI MARGARET ALVA: Sir, h_e spoke about the need for women liberation and so on and so forth but he also wanted that the provisions relating to hotel should also be brought in to prisons and to other homes but Sir, I must say that we

have provided for custodial offences where a person is in custody is subjected to this kind of treatment, then the punishment has been enhanced very heavily. Smt. Asima Chatterjee spoke about it. She also mentioned the question of custodial offences and I would like to tell her that the punishment now goes upto life imprisonment for those guilty of crimes of those in their custody. Of course, Shri Ram Awadesh Singh spoke about the religious sanctions and supersition which really is at the root of this evil which goes On even today. Sir, I think. I have answered all the points that have been raised by the Members

THE VICE-CHAIRMAN (SHRI M. p. KAUSHIK); D_0 say something about devdasis also.

SHRIMATI MARGARET ALVA: About devdasis, I may say that we have launched in our State in Belgaun which is one of the centres of this evil which still exists a massive programme for educating these women, opening socio-economic projects to give them employment and it has received a very positive response from them. More and more women are coming into some kind of rehabilitation schemes which we have started and of course, this cannot be ended in one generation but we are quite confident that their children at least, will not be back in this profession and we are seeing that they are educated in residential schools and moved out of it. With these words, I thank all those who participated in this debate for their support, for their suggestions and I commend ihe Bill to the House.

PROF. (MRS). ASIMA CHATTERJEE: I have one word to say. Bn the last paragraph, when the offenders are tried in the court, there must be women judges also. That has not been added to it.

SHRIMATI MARGARET ALVA: It is at the magisterial level, we would like more and more women to come into the legal profession and to b_e there. (Interruption).

AN HONBLE MEMBER: But I may add for your information that men also need to be there

SHRIMATI MARGARET ALVA: But my point is that we have provided that before the magistrate, as I said hands over cusody, an enquiry through a recognised women's social welfare organisation would be conducted to ensure that the custody of the person who is being given after rescue, isTntcPthe right hands or into a children's home, as the case may be.

SHRj K. MOHANAN: We men are more concerned about this than women.

THE VICE CHAIRMAN (SHR1 M. P. KAUSHIK): The question is:

"That the Bill further to amend the Suppression of Immoral Traffic in Women and Girls Act, 1956, be taken into consideration."

The ma ion was adopted.

THE VICE CHAIRMAN (SHR1 M. P. KAUSHHK). We shall now take up clause-by-clause consideration of the Bill.

Clause 2 to 24 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMAT1 MARGARET ALVA: Sir, I move:

That the Bill be passed."

The question was put and the motion was adopted.

THE NATIONAL SECURITY GUARD BILL, 1986

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NAB1 AZAD): Sir, A beg t_0 move.

SHRI M. KADHARSHA (Tamil Nadu)': On a point of order. My point of order is about the very moving of the motion by the Minister. Sir, the bulky Bill was circulated only this morning. If you go through the rules of procedure rule 123 clearly say* that there "should be a gap of two days after circulation of the Bill, before it could be taken up for consideration. But I do not know why the Government is rushing through this Bill. It has become the practice of the Government to sleep aH. the time an at the fag-end the session, rush through such very important Bills. We want to have enough time to go through the Bill. It is not proper on the Part of the Government to rush through this Bill. If they had shown the same speed in tackling the terrorists, by this time the terrorist activities would have been wiped out of the country,

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): It is the discretion of the chairman. Therefore, I allow the Bill t_0 be moved.

SHRI K. MOHANAN: About the other BUI also# we raised this question.

SHRI GURUDAS DAS GUPTA (West Bengal): Even the Chairman should do his homework

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); It is an important Bill. It should be given top priority.

SHRI GHULAM NABI AZAD: Sir, I beg to move:

"That the Bill to provide for the constitution and regulation of an armed force of the Union for combating terrorist activities with a view to protecting States against internal disturbances and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."